

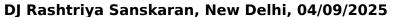




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रेप व हत्या मामले में एनएचआरसी सख्त

नई दिल्ली, (पंजाब केसरी): बिहार के पटना जिले के मनेर इलाके में 10 वर्षीय बच्ची लकड़ी इकट्ठा करने के लिए बगीचे में गई थी। वहां बगीचे की देखरेख करने वाले ने उसे अमरूद का लालच देकर एक कमरे में बलाया। जहां पर बच्ची के साथ रेप व हत्या की। ऐसे में अपराधी ने हत्या को आत्महत्या का रूप में देने के लिए शव को एक पेड से लटका दिया। इस मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लेते हुए राज्य के पुलिस महानिदेशक व पॅटना जिलाधिकारी को नोटिस भेजकर दो सपाह के अंदर रिपोर्ट मांगी हैं। आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य हैं, तो मानवाधिकारों के उल्लंघन का गंभीर मुदुदा उठाती है। इसलिए आयोग ने बिहार के पुलिस महानिदेशक और पटना के जिला मजिस्ट्रेट को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है।





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बिहार में बच्ची से दरिंदगी में एनएचआरसी ने डीजीपी– डीएम से मांगी रिपोर्ट

जासं, पटनाः बिहार में दस वर्षीय बच्ची के साथ दुष्कर्म और हत्या के बाद शव को पेड़ से लटकाने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को राज्य के डीजीपी और पटना के जिलाधिकारी को नोटिस जारी कर दो सप्ताह में रिपोर्ट मांगी है। इसमें पीड़ित के स्वजन को दी गई क्षतिपूर्ति की जानकारी भी शामिल करने को कहा गया है।

आयोग ने मीडिया की उस रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें बताया गया है कि पटना जिले के मनेर में 26 अगस्त को एक दस वर्षीय बच्ची के साथ बगीचे के केयरटेकर ने दुष्कर्म किया और उसकी हत्या कर दी। आरोपित ने हत्या को आत्महत्या का रूप देने के लिए बच्ची के शव को पेड़ से लटका दिया। उसमें यह भी जिक्र किया गया है कि बच्ची लकड़ी बीनने आई थी, तभी आरोपित ने उसे अमरूद का लालच देकर पास के कमरे में बुलाया और जघन्य अपराध को अंजाम दिया।





Page No: 10, Size: 4.84cm × 7.65cm

बच्ची से दुष्कर्म-हत्या में डीजीपी-डीएम को नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने पटना के मनेर इलाके में बच्ची से दुष्कर्म और हत्या मामले में डीजीपी और डीएम को नोटिस जारी किया है। उसने 26 अगस्त को हुई घटना से संबंधित मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। आयोग ने कहा है कि मीडिया रिपोर्ट सही हैं तो इससे मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठता है, इसलिए उसने अधिकारियों से दो सप्ताह में विस्तुत रिपोर्ट मांगी है। ब्यूरो



NHRC notice to Punjab govt over stray dog seen carrying infant's severed head

New Delhi, Sep 3 (PTI) The NHRC on Wednesday said it has issued notices to the Punjab government and police authorities over reports that a stray dog was seen carrying the "severed head of an infant" near a government hospital in Patiala district last month.

Reportedly, the attendants of the patients have alleged that stray dogs are "often found roaming" freely inside the hospital premises. And, they have also alleged poor sanitation, lack of security and negligence by the hospital authorities, the rights panel said.

In a statement, the National Human Rights Commission said, it has taken suo motu cognisance of a media report that "a stray dog was seen carrying the severed head of an infant near the Government Rajindra Hospital in Patiala district of Punjab on August 26".

The commission observed that the content of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the chief secretary of Punjab and the senior superintendent of police of Patiala, seeking a detailed report in two weeks, the statement said.

According to the media report carried on August 27 the medical superintendent of the hospital has stated that "no baby has been found missing from the hospital and in all recent cases of the deaths of children, the bodies were handed over to their families after proper documentation", it said.

He has reportedly expressed apprehension that the remains might have been dumped outside the hospital premises by someone, the NHRC said.



NHRC notice to Punjab govt over stray dog seen carrying kid's severed head

Press Trust of India

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NEW DELHI: The NHRC on Wednesday said it has issued notices to the Punjab government and police authorities over reports that a stray dog was seen carrying the 'severed head of an infant' at the government hospital in Patiala last month.

The attendants of the patients have alleged poor sanitation, lack of security and negligence by the hospital authorities, the rights panel said.

In a statement, the National Human Rights Commission said, it has taken suo motu cognisance of a media report that "a stray dog was seen carrying the severed head of an infant near the Government Rajindra Hospital in Patiala district of PANEL OBSERVED THAT CONTENT OF MEDIA REPORT, IF TRUE, RAISES A SERIOUS ISSUE OF HUMAN RIGHTS VIOLATION

Punjab on August 26".

The commission observed that the content of the media report, if true, raises a serious issue of human rights violation. Therefore, it has issued notices to the chief secretary of Punjab and the senior superintendent of police of Patiala, seeking a detailed report in two weeks, the statement said.

The Patiala police had arrested a man for dumping his stillborn child in a medical waste dustbin at the hospital. Police said that the dustbin was then emptied into a dump yard inside the hospital premises, from where the stray dog is believed to have picked up the dead baby and was seen carrying its severed head near Ward number-4 of the hospital.

Patiala SSP Varun Sharma said that the father, identified as Girdhari Lal, a daily wager, has been arrested.

Cops had said that the man didn't have enough money to cremate the body so he had wrapped the body in a black polythene bag before placing it in a dustbin.

"The man was booked under section 94 (offense of concealing the birth of a child by secretly disposing of its dead body) of Bharatiya Nyaya Sanhita (BNS).





Page No: 8, Size: 4.76cm × 16.38cm

NHRC notice on deadly bldg collapse

FPJ News Service

NEW DELHI

The National Human Rights Commission (NHRC) on Wednesday said it has issued notices to the Maharashtra government and the police chief over the collapse of a four-storey apartment building in Palghar district last month, in which 17 people died. As per reports, the building was unauthorised and constructed more than a decade ago, it said.

The NHRC, in a statement, said it has "taken suo motu cognisance of a media report that 17 people died and eight were injured when a portion of a four-storey apartment collapsed in the Virar East area of Palghar district, Maharashtra, on August 27".

However, the residents were paying taxes to the Vasai-Virar City Municipal Corporation (VVCMC), believing the building was authorised as per the notarised documents, the statement said.



NHRC issues notice to Punjab in severed infant head case



{ NALASOPARA BUILDING COLLAPSE }

NHRC takes suo motu cognizance of deaths

Megha Sood

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MUMBAI: The National Human Rights Commission (NHRC), on Tuesday, took suo motu cognizance of 17 deaths in the Nalasopara building collapse incident on August 27, and issued notices to the chief secretary and the director general of police of Maharashtra, calling for a detailed report on the matter within two weeks.

The commission observed that, based on media reports, the building was reportedly an unauthorised construction, which was built more than a decade ago. However, the residents were paying taxes to the Vasai-Virar City Municipal Corporation (VVCMC), establishing that the building was authorised as per the notarised documents, the notice highlighted.

While issuing notices to Maharashtra's chief secretary and director general of Police, NHRC termed the incident a larger violation of human rights and called for a detailed report on the matter within two weeks.

In the notice, NHRC quoted a media report, where a senior officer of the VVCMC had stated that the building might have collapsed due to the use of inferior quality construction material and the negligence of the builder and plot owner.

The residents were sent three notices to vacate the building, but all the warnings were ignored, the official told the media

The incident occurred at 12:05 am on August 27 when the rear portion the four-storey Ramabai Apartment, located on Narangi Road in Vasai, crashed onto a chawl in the vicinity.



Virar bldg: NHRC sends notices

Mumbai: The National Human Rights Commission on Wednesday has taken a suo motu cognizance of the Virar building collapse in which 17 were killed and 9 were injured. They have issued notices to the chief secretary and the DGP, calling for a detailed report within two weeks. The NHRC mentioned that though the building was illegal residents have been paying taxes.

- Vishal Rajemahadik



Pioneer, Bhubaneshwar, 04/09/2025

Page No: 6, Size: 4.15cm × 17.99cm

NHRC notice to Punjab Govt over stray dog seen carrying infant remains

PIGNEER NEWS SERVICE

New Delta



Pioneer, Hyderabad, 04/09/2025

Page No: 4, Size: 4.15cm × 17.99cm

NHRC notice to Punjab Govt over stray dog seen carrying infant remains

PIGNEER NEWS SERVICE

New Delta





Page No: 6, Size: 4.15cm × 17.99cm

NHRC notice to Punjab Govt over stray dog seen carrying infant remains

PIGNEER NEWS SERVICE

New Delta











Page No: 10, Size: 10.69cm × 10.98cm

NHRC issues notice to Punjab after dog carries infant's head



{ RAPE, MURDER OF MINOR }

NHRC seeks reply from top cop, DM

Avinash Kumar

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PATNA: The National Human Rights Commission (NHRC) on Wednesday issued notices to the Bihar police chief and district magistrate of Patna over reports that a 10-year-old girl was allegedly raped and murdered by the caretaker of a mango orchard in Maner police station area near the state capital on August 28.

The commission "taken suomotu cognizance of a media report that a 10-year-old girl was raped and murdered by the caretaker of an orchard. The Commission has observed that the content of the media report, if true, raises serious issues of violation of human rights," NHRC said.

The apex human rights body issued notices to the Bihar DGP

REPORTEDLY, ACCUSED BHOLA RAI (48) HANGED THE BODY OF THE VICTIM ON A TREE TO DISGUISE THE MURDER AS SUICIDE

Vinay Kumar and DM Patna Thyagarajan SM, seeking a detailed report within two weeks, including compensation, if any, provided to the next of kin of the deceased.

Reportedly, perpetrator Bhola Rai (48) hanged the body of the victim on a tree to "disguise" the murder as suicide. The girl, a Class 5 student, had gone to collect wood when the perpetrator lured her with a guava, to a room inside the orchard before com-

mitting the heinous crime. Bhola was arrested based on CCTV footage that showed him molesting the girl. Avoiding the cameras, Bhola then killed her to destroy the evidence.

After his arrest, a section of people gathered at Maner police station and demanded to hand over Bhola to them for on spot justice.

Meanwhile, BJP leader Nikhil Anand and former RJD minister Tej Pratap Yadav visited the spot and demanded compensation to the next of kin of the deceased and speedy trial against the culprit.

According to the media report carried on August 31, the girl was reported missing by her family on August 26, and her body was recovered on the morning of August 28, hanging from a tree in the waterlogged orchard, the NHRC statement said.





Page No: 3, Size: 5.66cm × 18.20cm

NHRC seeks report from DGP on attack on scribe in Nabarangpur

STATESMAN NEWS SERVICE

BHUBANESWAR, 3 SEPTEMBER:
The National Human Rights
Commission (NHRC), India
has taken suo motu cognizance
of a media report on the
attack on a journalist in
Papadahandi area of
Nabarangpur district.

On 29 August, a journalist sustained multiple stab wounds in the attack by a drug addict for filing a complaint against him. Reportedly, the victim journalist has been hospitalised in critical condition.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. It has issued a notice to the Director General of Police, Odisha, calling for a

detailed report on the matter within two weeks. The report is expected to include the status of the investigation as well as the health condition of the injured journalist.



CPCB directs WBPCB to submit report after PMO prod on silicosis in Burdwan



DEBAJYOTI CHAKRABORTY Asansol, 3 September

he Central Pollution Control Board (CPCB), acting on directives from the Prime Minister's Office (PMO), has instructed the Member Secretary of the West Bengal Pollution Control Board (WBPCB) to submit a report on the rising cases of silicosis in the industrial bet of Asansol under West Burdwan district.

Earlier, local BJP leader Abhijit Roy had lodged a complaint on the Prime Minister's Office Public Grievance (PMOPG) Cell website regarding the increasing number of silicosis cases and deaths of stone factory workers in Salampur block over the past year.

In his online complaint, Roy urged the closure of factories spreading silicosis and causing the deaths of labourers. He also called for proper compensation and free medical treatment for victims and their families.

Reports indicate there has beennougular healthcheck-up of workers employed in silica manufacturing units in Salanpur Block, while pollution levels continue to worsen.

Hundreds of residents of Barabhui village in Salanpur are reported to be suffering from silicosis. Following intervention by the National Human Rights Commission (NHRC), the Chief Medical Officer of Health (CMOH) of West Burdwan sent a medical team to the village and set up a medical board to identify patients at Asansol District Hospital.

The NHRC had acted on a complaint filed by activist AmarnathMahato and directed district magistrate S Ponnambalam to investigate thematter and submit reports to New Delhi. An ADM was sent to the site, followed by a series of review meetings.

Meanwhile, two more silicosis patients have died. So far, at least four to five people in Salanpur have lost their lives to the disease. One victim, misdiagnosed earlier, was later correctly identified at a private super-speciality hospital in Chennai and treated in Durgapur before succumbing,

A joint inspection team from West Burdwan has since visited the affected villages and silica factories. The state government has announced compensation plans for the families of victims, including educational support for children.

Workers instone-crushing units remain exposed to hazardous quartz dust, with most factories failing to follow safety protocols or pollution control norms. Prolonged exposure is damaging lung function and leading to the fatal disease.



बच्ची के साथ दरिंदगी मामले में मानवाधिकार ने मांगी रिपोर्ट

डीजीपी और डीएम को दो सप्ताह के भीतर विस्तृत रिपोर्ट पेश करने कर निर्देश

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PATNA(3 Sep): मनेर में दस वर्षीय बच्ची के साथ दुष्कर्म और हत्या के बाद शव को पेड़ से लटकाने का मामला राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) तक पहंच गया. एनएचआसी ने मामले पर स्वतः संज्ञान लेते हुए बुधवार को राज्य के डीजीपी और पटना के जिलाधिकारी को नोटिस जारी करते हुए दो सप्ताह में विस्तृत रिपोर्ट मांगी हैं. इसमें पीड़ित के स्वजनों को दी गई क्षतिपूर्ति की जानकारी भी शामिल करने को कहा गया है.

२६ अगस्त की घटना

एनएचआसी ने मीडिया रिपोर्ट का संज्ञान लिया है, जिसमें बताया गया है कि पटना जिले के मनेर में 26 अगस्त को एक दस वर्षीय बच्ची के साथ बगीचे के केयरटेकर ने दुष्कर्म किया और फिर उसकी हत्या कर दी. कथित तौर पर आरोपित ने हत्या को आत्महत्या का रूप देने के लिए बच्ची के शव को पेड़ से लटका दिया. उसमें यह भी जिक्र किया गया है कि बच्ची लकड़ी बीनने आई थी, तभी आरोपित ने उसे अमरूद का लालच देकर पास के कमरे में बुलाया और इस जघन्य अपराध को अंजाम दिया.

६ घंटे बाद ही दबोचा आरोपित

28 अगस्त की सुबह बच्ची का शव मनेर के महिनावा बगीचा के पास अमरूद के पेड़ पर छंदे से लटका हुआ मिला था. सिटी एसपी पश्चिमी, एसडीपीओ और थाने की पुलिस मौके पर पहुंच छानबीन में जुट गई. एफएसएल और टेक्निकल टीम को भी मौके पर बुलाया गया था. मामले की जांच और आरोपित की गिरफ्तारी के लिए एसआइटी का गठन किया गया. साथ ही छह अन्य टीमों का गठन किया गया. घटना में संलिप्त 48 वर्षीय आरोपित भोला राय को पुलिस ने छह घंटे के भीतर गिरफ्तार कर लिया.



एनएचआरसी सदस्य के पास 'मछली' का प्रस्ताव लेकर पहुंचा शारिक का पार्टनर

नवदुनिया प्रतिनिधि, भोपालः ड्रग-हथियार तस्करी व दाकमं-ब्लैकमेलिंग कांड में नाम आने के बाद चौतरफा कार्रवाई की जद में आया मछली परिवार प्रशासन को मैनेज करने की कोशिश में लग गया है। परिवार के शारिक महरली का एक कारोवारी पार्टनर मंगलवार को राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानुनगों के दिल्ली स्थित आवास पहुंच गया। एनएचआरसी सदस्य प्रियंक कानूनगों ने बताया कि उनके दिल्ली स्थित शासकीय आवास पर शारिक मछली का पार्टनर जैनेंद्र पाठक मिठाई का डिब्बा लेकर पहुंचा था। उसने कहा कि वह शारिक मछली के साथ प्रापर्टी का धंधा करता है व उसकी तरफ से आया है। जैनेंद्र ने कहा कि उसका बहुत नुकसान हो गया हैं। उसको छोड़ दीजिए। प्रियंक ने वताया कि उन्होंने उसे डांट कर भगा दिया। जाते-जाते वह दरवाजे के बाहर मिठाई रखकर चला गया। इस पूरे घटनाऋम के बाद प्रियंक ने दिल्ली पुलिस से इसकी शिकायत की। पुलिस ने मिठाई को जब्त कर लिया है।

 बोला- उसका बहुत नुकसान हो गया, अब छोड दीजिए कानूनमों ने डांट कर भगाया पलिस से की शिकायत



दिल्ली स्थित आवास के बाहर अधिकारी से चर्च करते हुए प्रियंक कानूनगी। • सौ. खंड

इंटरनेट मीडिया पर लिखा

प्रियंक्त कानुनमों ने इंटरनेट मीडिया एक्स पर इससे जुड़ा एक पोस्ट भी किया है। उन्होंने अपनी पोस्ट में लिखा कि शारिक के किरुद्ध हिंदू लड़कियों को उन्हम देने, दुक्कर्म करने, वीडियों बनाकर ब्लेकमेल करने और घर्मोतरण कराने का मामला है। इसके अलावा विवात तबके के हिंदू केवट माझी जाति के लोगों के वंशानुगत अधिकार वाले तालाबों पर मत्स्याखेट के लिए कब्जे किए जाने के मामले में मेरे निर्देश पर जांच की जा रही है। जांच पूरी सख्वी और स्त्यानिट्डा से की जाएगी।

कलेक्टर को सौंपी सीमांकन रिपोर्ट, छह एकड़ जमीन पर 100 से ज्यादा कब्जे आए सामने

नवदुनिया प्रतिनिधि, भोपालः हथाईखेडा स्थित कोकता में पशुपालन विभाग की 99 एकड जमीन पर मछली परिवार के कब्जे को लेकर किए गए सीमांकन में 100 से ज्यादा कब्जे सामने आए हैं। बुधवार को गोविंदपुरा रवीश श्रीवास्तव एसडीएम सीमांकन रिपोर्ट कलेक्टर कौशलेंद्र विक्रम सिंह को पेश की। तीन दिन चले सीमांकन की रिपोर्ट बनाने में भी तीन आरआइ और आठ पटवारियों को दो दिन का समय लग गया है। डायमंड सिटी कालोनी में मकानों और तीन मंजिला स्कूल के कब्जे का जिक्र किया गया है। जिसके तहत गुरुवार को इन्हें नोटिस जारी किए जाएंगे। इसी तरह कालोनियों का रास्ता भी सरकारी जमीन पर कब्जा कर बनाया गया है। ऐसे में इस रास्ते को भी बंद किया जा सकता है।

 आज से जारी होंगे नोटिस सुनवाई के बाद हटेंगे अवैध कब्जे

डायमंड सिटी कालोनी का डेढ एकड़ जमीन पर कब्जा: सीमांकन रिपोर्ट में सबसे ज्याद कब्जा डायमंड सिटी कालोनी का मिला है। जिसमें एक से डेड एकड़ जमीन आ रही हैं। इसके खसरे व नक्शो में भी मिना सामने आई हैं। ऐसे में सबसे ज्याद नीटिस यहीं के मकान मालिकों को दिए जाएंगे। एक निजी कालोनी का गेट भी सरकारी जमीन पर आ रहा हैं। राजायानी परिसर का गेट और सड़क भी सरकारी जमीन पर कब्जा कर बनाए गए हैं। नगर निगम की दुकानें और पेट्रोल पंग भी पशुपालन विभाग की जमीन पर बनाए गए हैं।

यह भी आया सामने: पशुपालन जमीन पर कब्जा करने विभाग की जमीन पर करीब 40 को बेदखल किया जाएगा।

मकान और एताट, जिसमें पूरे और आंशिक कब्ब्जे शामिल हैं। इसके साथ 30 नगर निगम की टुकानें, एक पेट्रोल पंग, एक स्कूल समेत दो-तीन कालोनियों के कब्ब्जे मिले हैं। डायमंड सिटी समेत आसपास की जुड़ी हुई कालोनियों में कब्ब्जा सामने आया। सबसे ज्यादा कब्ब्जा डायमंड सिटी में मिला। यहीं पर ज्यादाकर घर हैं।

नोटिस के बाद तोड़े जाएंगे निर्माण: कलंक्टर के निर्देश पर गोविंटपुग तहसीलदार सौरभ वर्मा को विभाग को जमीन पर कब्जों के संबंध में नोटिस जारी करने और कर लोगों को बेदखल करने की कार्रवाई की जाएगी। जिसके लिए नौटिस भी तैयार कर लिए गए हैं। नौटिस का जवाब मिलने के साथ विभाग की जमीन पर कब्जा करने वाले लोगों



मानवाधिकार आयोग ने बच्ची से दिरंदगी मामले में मांगी रिपोर्ट

दो सप्ताह में डीजीपी और डीएम को रिपोर्ट देने का निर्देश

अमानवीय

जागरण संवाददाता, पटनाः मनेर में दस वर्षीय बच्ची के साथ दुष्कर्म और हत्या के बाद शव को पेड़ से लटकाने का मामला राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) तक पहंच गया। एनएचआसी ने मामले पर स्वतः संज्ञान लेते हुए बुधवार को राज्य के डीजीपी और पटना के जिलाधिकारी को नोटिस जारी करते हुए दो सप्ताह में विस्तृत रिपोर्ट मांगी हैं। इसमें पीड़ित के स्वजनों को दी गई क्षतिपूर्ति की जानकारी भी शामिल करने को कहा गया है।

एनएचआसी ने मीडिया रिपोर्ट का संज्ञान लिया है, जिसमें बताया गया है कि पटना जिले के मनेर में 26 अगस्त को एक दस वर्षीय बच्ची के साथ बगीचे के केयरटेकर ने

शव मिलने के छह घंटे बाद ही दबोचा गया था आरोपित

28 अगस्त की सुबह बच्ची का शव मनेर के महिनावा बगीचा के पास अमरूद के पेड़ पर फंदे से लटका हुआ मिला था। सिटी एसपी पश्चिमी, एसडीपीओ और थाने की पुलिस मौके पर पहुंच छानबीन में जुट गई। एफएसएल और टेविनकल टीम को भी मौके पर बुलाया गया था। मामले की जांच और आरोपित की गिरफ्तारी के लिए एसआइटी का गढन किया गया। साथ ही छह अन्य टीमों का गढन किया गया। घटना में संलिप्त 48 वर्षीय आरोपित भोला राय को पुलिस ने छह घंटे के भीतर गिरफ्तार कर लिया।

दुष्कर्म किया और फिर उसकी हत्या कर दी। कथित तौर पर आरोपित ने हत्या को आत्महत्या का रूप देने के लिए बच्ची के शव को पेड़ से लटका दिया। उसमें यह भी जिक्र किया गया है कि बच्ची लकड़ी बीनने आई थी, तभी आरोपित ने उसे अमरूद का लालच देकर पास के कमरे में बुलाया और इस जघन्य अपराध को अंजाम दिया। आयोग ने कहा है कि यदि समाचार सही है, तो यह गंभीर मानवाधिकार उल्लंघन का मामला है। इसलिए आयोग ने बिहार के डीजीपी और पटना के डीएम से दो सप्ताह में विस्तृत रिपोर्ट प्रस्तुत करने को कहा है। इसमें क्षतिपूर्ति का ब्योरा भी मांगा गया है। मीडिया रिपोर्ट में के अनुसार बच्ची 26 अगस्त को गुमशुदा बताई गई थी और 28 अगस्त की सुबह उसका शव पानी भरे बगीचे में पेड़ से लटकता हुआ बरामद किया गया था।



विरार इमारत हादसा

एनएचआरसी ने महाराष्ट्र के मुख्य सचिव और डीजीपी से मांगी रिपोर्ट

महानगर संवाददाता

मंबर्ड

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर पालघर जिले के विरार (पूर्व) में एक अनिधकृत इमारत के ढहने की घटना पर विस्तृत रिपोर्ट मांगी है। इस घटना में 17 लोगों की मौत हो गयी थी। आयोग ने मीडिया रिपोर्टों पर स्वतः संज्ञान लेते हुए कहा कि अगर ये रिपोर्टें सच हैं तो ये मानवाधिकार उल्लंघन के गंभीर मामले हैं। यह घटना 27 अगस्त को हुयी थी जिसमें लगभग दस साल पहले बनी चार मंजिला



इमारत का एक हिस्सा ढह गया था। इसमें 17 लोगों की मौत हो गयी थी और आठ अन्य लोग घायल हुये थे। पत्र सूचना कार्यालय(पीआईबी) की एक विज्ञप्ति के अनुसार, आयोग ने राज्य प्राधिकारियों से दो सप्ताह में इस मामले पर विस्तृत रिपोर्ट प्रस्तुत करने के लिए कहा है। मीडिया रिपोर्टों के अनुसार वसई-विरार सिटी नगर निगम के एक वरिष्ठ अधिकारी का मानना था कि यह इमारत घटिया निर्माण सामग्री के उपयोग की वजह से ध्वस्त हुयी होगी। इमारत में रहने वाले लोगों को कथित रूप से भवन खाली करने के लिए तीन नोटिस दिए गये लेकिन उन्होंने सभी को नजरअंदाज कर दिया था। इमारत में लगभग 50 फ्लैट और आधा दर्जन दुकानें थीं तथा पीछे के हिस्से में लगभग 12 फ्लैट थे जो ढह गये थे।





Page No: 2, Size: 11.09cm × 8.41cm

इधर, शारिक मछली की पैरवी के लिए मिठाई लेकर दिल्ली पहुंचा युवक, बोला- उसे छोड़ दें

लीगल रिपोर्टर | भोपाल

गार्ड ने दी डिब्बे की जानकारी

मंगलवार रात राष्ट्रीय मानव अधिकार आयोग के अध्यक्ष के सरकारी आवास पर शारिक मछली के खिलाफ कार्रवाई रोकने के लिए एक व्यक्ति पहुंच गया। युवक ने अध्यक्ष के घर के बाहर मिठाई के डब्बे भी छोड़े। इसकी शिकायत अध्यक्ष ने दिल्ली पुलिस से कर दी है। पुलिस ने मिठाई के डिब्बों को जब्त कर लिया है।

राष्ट्रीय मानव अधिकार आयोग के अध्यक्ष प्रियंक कानूनगों के मुताबिक युवक ने खुद को मप्र निवासी जैनेंद्र पाठक बताया। कहा कि वह शारिक मछली के साथ प्रॉपर्टी का काम करता है और शास्कि की तरफ से यहां आया है।

काननगो ने बताया कि बधवार को गार्ड ने बताया कि घर के बाहर मिठाई के डिब्बे रखे हैं। उन्होंने इसकी जानकारी दिल्ली पुलिस को दी। मामले में जांच शुरू कर दी है।

चुका है। ऐसे में उसके खिलाफ हो रही कार्रवाई को रोक दिया जाए और उसे छोड़ दिया जाए। उसने उन्हें प्रॉपर्टी का लालच देते हुए शारिक को छोड़ने की बात कही। हालांकि, मैंने उसे फटकार कर भगा दिया। बता दें कि छात्राओं से लव जिहाद मामले में मानवाधिकार आयोग ने भी जांच की थी। आयोग के सदस्य कानुनगो ने सोशल मीडिया पोस्ट के जरिये सीएम से भी युवक ने कहा कि शारिक का काफी नुकसान हो मछली के खिलाफ कार्रवाई करने को कहा था।



मानवाधिकार आयोग ने सूर्या मामले में एसपी से मांगा स्पष्टीकरण

राज्य ब्यूरो, जागरण रांची: गोड्डा जिले में सूर्या हांसदा के 11 अगस्त को मुठभेड़ में मारे जाने के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। आजसू के केंद्रीय महासचिव संजय मेहता के आवेदन पर आयोग ने यह संज्ञान लिया है। आयोग ने कहा है कि शिकायतकर्ता के लगाए गए आरोप प्रथम दृष्ट्या मानवाधिकार का गंभीर उल्लंघन प्रतीत होता है।

आयोग ने गोइडा के एसपी को यह स्पष्ट करने का निर्देश दिया है कि आयोग के दिशानिर्देशों के अनुसार मुठभेड़ में हुई मौत के बारे में निर्धारित समय के भीतर आयोग को सूचना क्यों नहीं दी। आयोग ने इस पूरे प्रकरण में गोइडा के डीसी व एसपी से चार सप्ताह के भीतर कृत कार्रवाई रिपोर्ट आयोग को भेजने का निर्देश दिया है। इसके लिए आयोग ने शिकायतकर्ता की शिकायत की कापी भी दोनों ही अधिकारियों को भेजी है, ताकि वे उस अनुरूप

विस में भी मुद्दा बना सूर्या हांसदा का मामला, चल रही है सीआइडी जांच

गोड्डा में मुंटभेड़ में सूर्या हांसदा की मौत का मामला झारखंड विधानसभा में भी मुद्दा बना। इस मामले में विधानसभा की कार्यवाही भी बाधित हुई। विपक्ष पूरे मामले की जांच सीबीआइ से कराने पर अड़ा रहा, जिसके लिए अब भी आंदोलन जारी है। वहीं, सत्ता पक्ष ने सदन को आश्वस्त किया कि पूरे मामले की जांच सीआइडी से कराई जा रही है। सत्ता पक्ष के अनुसार मुटभेड़ फर्जी नहीं थी।

अपना जवाब दे सकें। वे अपनी रिपोर्ट एनएचआरसी पोर्टल पर या स्पीड पोस्ट के माध्यम से भेज सकते हैं। कोई भी आडियो-वीडियो या पेन ड्राइव भी स्पीड पोस्ट के माध्यम से भेज सकते हैं।





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सूर्या हांसदा केस में एनएचआरसी ने डीसी और एसपी से मांगी रिपोर्ट

 वार सप्ताह में कार्रवाई की रिपोर्ट भेजने का दिया निर्देश

विशेष संवाददाता, रांची

मानवाधिकार (एनएचआरसी) ने सुर्या हांसदा की मौत आयोग से की थी, आयोग ने है. आयोग ने दो सितंबर को गोड्डा डीसी और एसपी को मामले में लगाये गये आरोपों की जांच करने का निर्देश दिया. (एटीआर) भेजने के लिए कहा है, इस मामले में 27 अगस्त को संजय मेहता के था. २९ अगस्त को आयोग ने जांच दल हम इस मामले की लड़ाई विधिक और के महानिदेशक (जांच) को निर्देश दिया कि वह विशेष जांच दल बनायें और मामले की विस्तृत जांच कर 30 दिनों में अपनी रिपोर्ट प्रस्तुत करें, आयोग के सहायक रजिस्ट्रार बुजबीर सिंह ने इस लिखा था.

२० अगस्त को आयोग से की गयी थी शिकायत

सूर्या हांसदा की मौत के बाद संजय आयोग मेहता ने 20 अगस्त को इसकी शिकायत के मामले में चार सप्ताह में रिपोर्ट मांगी मानवाधिकार संरक्षण अधिनियम 1993 की धारा 12 के तहत इस मामले को सज्ञान में लिया है . साथ ही आरोपों को गंभीर माना है. इधर आजस पार्टी के साथ ही चार सप्ताह में कार्रवाई की रिपोर्ट केंद्रीय महासचिव संजय महता ने कहा है कि आयोग के संज्ञान लेने से विश्वास जगा है . आयोग की गंभीरता से सूर्यी हांसदा आवेदन पर आयोग में मामला दर्ज हुआ के परिजनों में भी न्याय की आस जगी है . बनाया था. फिर आयोग ने एनएच आरसी व्याधिक रूप से लड़ रहे हैं. इस मामले में राष्ट्रीय मानवाधिकार आयोग सख्त है. हम सच और न्याय की लडाई लडेंगे.

बाबत महानिदेशक (जांच) को पत्र



Pioneer, Dehradun, 04/09/2025

Page No: 6, Size: 4.15cm × 17.99cm

NHRC notice to Punjab Govt over stray dog seen carrying infant remains

PIGNEER NEWS SERVICE

New Delta



मनेर मामले में एनएचआरसी ने डीजीपी और जिलाधिकारी सेविस्तृत रिपोर्ट मांगी

पटना, हिब्। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पटना जिले के मनेर इलाके में एक बगीचे के रखवाले द्वारा 10 वर्षीय बच्ची के साथ कथित बलात्कार और हत्या के मामले का स्वत: संज्ञान लिया है।

आयोग ने इस मामले में बिहार के डीजीपी और पटना डीएम को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट तलब की है। आयोग को मिली जानकारी के मुताबिक 26 अगस्त 2025 को मनेर इलाके में एक बगीचे के रखवाले द्वारा 10 वर्षीय बच्ची के साथ बलात्कार और हत्या की गई थी। कथित तौर पर, अपराधी ने हत्या को आत्महत्या का रूप देने के लिए पीड़िता के शव को एक पेड़ पर लटका दिया था।



The Hindu

NHRC issues notice to Punjab government over reports of stray dog seen carrying baby's head near Patiala government hospital

Citing media reports, NHRC says patient attendants alleged poor sanitation, negligence, but medical superintendent says no baby missing from hospital; Punjab Chief Secy, police asked to report in two weeks

https://www.thehindu.com/news/national/punjab/nhrc-issues-notice-to-punjab-government-over-reports-of-stray-dog-seen-carrying-babys-head-near-patiala-government-hospital/article70007916.ece

Published - September 03, 2025 09:45 pm IST - NEW DELHI

The Hindu Bureau

The NHRC issued a notice to the Punjab government in response to reports of a stray dog seen carrying the severed head of an infant. | Photo Credit: The Hindu

The National Human Rights Commission (NHRC) on Wednesday (September 3, 2025) issued a notice to the Punjab government in response to reports of a stray dog seen carrying the severed head of an infant near the Government Rajindra Hospital in Patiala district on August 26.

Patients' attendants have reportedly been complaining that stray dogs are often found roaming freely inside the hospital premises, the NHRC said in a statement. They have also alleged poor sanitation, lack of security, and negligence by the hospital authorities, it said.

The NHRC cited a media report quoting the hospital's medical superintendent, who insisted that no baby has been found missing from the hospital. In all recent cases of the deaths of children, the bodies were handed over to their families after proper documentation, he said, reportedly expressing apprehension that the remains may have been dumped outside the hospital premises.

Observing that the incident is a serious case of human rights violation, the Commission issued a notice to the Punjab Chief Secretary and the Senior Superintendent of Police, Patiala, asking for a detailed report on the matter within two weeks.



LatestLY

India News | Punjab: NHRC Takes Suo Motu Cognizance of Patiala Infant Case

Get latest articles and stories on India at LatestLY. Reportedly, the attendants of the patients have alleged that stray dogs are often found roaming freely inside the hospital premises. They have also alleged poor sanitation, lack of security and negligence by the hospital authorities, the NHRC said.

https://www.latestly.com/agency-news/india-news-punjab-nhrc-takes-suo-motu-cognizance-of-patiala-infant-case-7092617.html

Agency News ANI| Sep 03, 2025 09:44 PM IST

Patiala (Punjab) [India], September 3 (ANI): The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that a stray dog was seen carrying the severed head of an infant near the Government Rajindra Hospital in the Patiala district of Punjab on August 26, a release said on Wednesday.

According to the release, "reportedly, the attendants of the patients have alleged that stray dogs are often found roaming freely inside the hospital premises. They have also alleged poor sanitation, lack of security and negligence by the hospital authorities."

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chief Secretary, Government of Punjab and the Senior Superintendent of Police, Patiala, calling for a detailed report on the matter within two weeks.

According to the media report carried on August 27, 2025, the Medical Superintendent of the hospital has stated that no baby has been found missing from the hospital and in all recent cases of the deaths of children, the bodies were handed over to their families after proper documentation. He has reportedly expressed apprehension that the remains might have been dumped outside the hospital premises by someone.

Earlier, the NHRC had taken suo motu cognisance of a media report stating that on August 27, a portion of a four-storey apartment building collapsed in the Palghar district of Maharashtra's Virar East area, killing 17 people and injuring eight more, according to an official statement released by the commission on Wednesday.

Reportedly, the building was unauthorised and constructed more than a decade back. However, the residents were paying taxes to the Vasai-Virar City Municipal Corporation (VVCMC), believing that the building was authorised as per the notarised documents, the statement said. The Commission has observed that the contents of the media report, if true, raise serious issues of violation of human rights.

Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Maharashtra, calling for a detailed report on the matter within two weeks, the statement added.

Page No. 0, Size:(0)cms X (0)cms.

According to the media report, carried on August 28, a senior officer of the VVCMC has stated that the building might have collapsed due to the use of inferior-quality construction material. The residents were sent three notices to vacate the building, but all the warnings were ignored. Reportedly, the building had around 50 flats and half a dozen shops, of which the rear side of the building, comprising around 12 flats, collapsed. (ANI)

(The above story is verified and authored by ANI staff, ANI is South Asia's leading multimedia news agency with over 100 bureaus in India, South Asia and across the globe. ANI brings the latest news on Politics and Current Affairs in India & around the World, Sports, Health, Fitness, Entertainment, & News. The views appearing in the above post do not reflect the opinions of LatestLY)



Telegraph India

NHRC issues notice to Punjab govt after stray dog found carrying severed head of infant near Patiala hospital

Reportedly, the attendants of the patients have alleged that stray dogs are 'often found roaming' freely inside the hospital premises

https://www.telegraphindia.com/india/nhrc-issues-notice-to-punjab-govt-after-stray-dog-found-carrying-severed-head-of-infant-near-patiala-hospital/cid/2121147

PTI Published 03.09.25, 07:50 PM

The NHRC on Wednesday said it has issued notices to the Punjab government and police authorities over reports that a stray dog was seen carrying the "severed head of an infant" near a government hospital in Patiala district last month.

Reportedly, the attendants of the patients have alleged that stray dogs are "often found roaming" freely inside the hospital premises. And, they have also alleged poor sanitation, lack of security and negligence by the hospital authorities, the rights panel said.

In a statement, the National Human Rights Commission said, it has taken suo motu cognisance of a media report that "a stray dog was seen carrying the severed head of an infant near the Government Rajindra Hospital in Patiala district of Punjab on August 26".

The commission observed that the content of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the chief secretary of Punjab and the senior superintendent of police of Patiala, seeking a detailed report in two weeks, the statement said.

According to the media report carried on August 27 the medical superintendent of the hospital has stated that "no baby has been found missing from the hospital and in all recent cases of the deaths of children, the bodies were handed over to their families after proper documentation", it said.

He has reportedly expressed apprehension that the remains might have been dumped outside the hospital premises by someone, the NHRC said.

In another statement, the NHRC said it has taken suo motu cognisance of a media report that on August 29, in Papadahandi area of Nabarangpur district of Odisha, a journalist sustained multiple stab wounds in an attack allegedly by a drug addict for filing a complaint against him.

Reportedly, the journalist has been hospitalised in a "critical condition".

The commission has observed that the content of the news report, if true, raise serious issues of violation of human rights.

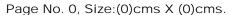
Accordingly, it has issued a notice to the director general of police of Odisha, seeking a detailed report in two weeks.

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The report is expected to include the status of the investigation as well as the health condition of the injured journalist, the statement said.

According to the media report, carried on August 30, the incident has sparked outrage among journalists and residents of the area.

Except for the headline, this story has not been edited by The Telegraph Online staff and has been published from a syndicated feed.





Odisha News

NHRC, India takes suo motu cognizance of the reported incident of a stray dog carrying the severed head of an infant near the Government Rajindra Hospital, Patiala district, Punjab

https://orissadiary.com/nhrc-india-takes-suo-motu-cognizance-of-the-reported-incident-of-a-stray-dog-carrying-the-severed-head-of-an-infant-near-the-government-rajindra-hospital-patiala-district-punjab/

By: Odisha Diary Bureau | Date: September 3, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a stray dog was seen carrying the severed head of an infant near the Government Rajindra Hospital in the Patiala district of Punjab on 26th August, 2025. Reportedly, the attendants of the patients have alleged that stray dogs are often found roaming freely inside the hospital premises. They have also alleged poor sanitation, lack of security and negligence by the hospital authorities.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chief Secretary, Government of Punjab and the Senior Superintendent of Police, Patiala, calling for a detailed report on the matter within two weeks.

According to the media report carried on 27th August, 2025, the Medical Superintendent of the hospital has stated that no baby has been found missing from the hospital and in all recent cases of the deaths of children, the bodies were handed over to their families after proper documentation. He has reportedly expressed apprehension that the remains might have been dumped outside the hospital premises by someone.



Hindustan Times

NHRC notice to Punjab govt over stray dog seen carrying infant's severed head

https://www.hindustantimes.com/india-news/nhrc-notice-to-punjab-govt-over-stray-dog-seen-carrying-infant-s-severed-head-101756902190507.html

September 3, 2025

New Delhi, The NHRC on Wednesday said it has issued notices to the Punjab government and police authorities over reports that a stray dog was seen carrying the "severed head of an infant" near a government hospital in Patiala district last month.

NHRC notice to Punjab govt over stray dog seen carrying infant's severed head

Reportedly, the attendants of the patients have alleged that stray dogs are "often found roaming" freely inside the hospital premises. And, they have also alleged poor sanitation, lack of security and negligence by the hospital authorities, the rights panel said.

In a statement, the National Human Rights Commission said, it has taken suo motu cognisance of a media report that "a stray dog was seen carrying the severed head of an infant near the Government Rajindra Hospital in Patiala district of Punjab on August 26".

The commission observed that the content of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the chief secretary of Punjab and the senior superintendent of police of Patiala, seeking a detailed report in two weeks, the statement said.

According to the media report carried on August 27 the medical superintendent of the hospital has stated that "no baby has been found missing from the hospital and in all recent cases of the deaths of children, the bodies were handed over to their families after proper documentation", it said.

He has reportedly expressed apprehension that the remains might have been dumped outside the hospital premises by someone, the NHRC said.

In another statement, the NHRC said it has taken suo motu cognisance of a media report that on August 29, in Papadahandi area of Nabarangpur district of Odisha, a journalist sustained multiple stab wounds in an attack allegedly by a drug addict for filing a complaint against him.

Reportedly, the journalist has been hospitalised in a "critical condition".

The commission has observed that the content of the news report, if true, raise serious issues of violation of human rights.

Accordingly, it has issued a notice to the director general of police of Odisha, seeking a detailed report in two weeks.

HINDUSTAN TIMES, Online, 4.9.2025

Page No. 0, Size:(0)cms X (0)cms.

The report is expected to include the status of the investigation as well as the health condition of the injured journalist, the statement said.

According to the media report, carried on August 30, the incident has sparked outrage among journalists and residents of the area.

This article was generated from an automated news agency feed without modifications to text.



PTI

NHRC asks Odisha DGP to file report within 2 weeks over `attack' on journalist

https://www.ptinews.com/story/national/nhrc-asks-odisha-dgp-to-file-report-within-2-weeks-over-attack-on-journalist/2882059

BHUBANESWAR: (Sep 3) The National Human Rights Commission (NHRC) on Wednesday asked the Odisha DGP to file a report within two weeks in connection with the reported attack on a journalist in Nabarangpur district.

The scribe was allegedly attacked by a drug addict on August 29 in Papadahandi area in the district for filing a complaint against him.

The journalist has been hospitalised and is in a critical condition, the NHRC said in a release.



Social NewsXYZ

NHRC seeks report on stabbing of journalist in Odisha

https://www.socialnews.xyz/2025/09/03/nhrc-seeks-report-on-stabbing-of-journalist-in-odisha/

Posted By: Gopi September 3, 2025

New Delhi, Sep 3 (SocialNews.XYZ) The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report which mentioned that a journalist allegedly sustained multiple stab wounds in an attack by a drug addict in the Papadahandi area of Odisha's Nabarangpur district.

The attack reportedly occurred after the journalist filed a complaint against the accused. The victim, identified as Sumit Kumar Ghanta, sustained multiple injuries to his stomach, chest, and hands.

He has been hospitalised in a critical condition.

Taking note of the report, the apex human rights body observed that the contents, if true, raise serious concerns of human rights violations.

The NHRC has issued a notice to the Odisha Director General of Police, seeking a detailed report on the matter within two weeks.

The report is expected to include the status of the investigation as well as the health condition of the injured journalist.

According to the press report, published on August 30, 2025, the incident has sparked outrage among journalists and residents of the area.

Ghanta, a resident of Papadahandi, was initially treated at the Papadahandi Community Health Centre (CHC) before being shifted to the Nabarangpur District Headquarters Hospital (DHH).

Due to the severity of his injuries, he was later referred to a hospital in Visakhapatnam for advanced medical care. Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Source: IANS



Lokmat Times

NHRC seeks report on stabbing of journalist in Odisha

https://www.lokmattimes.com/national/nhrc-seeks-report-on-stabbing-of-journalist-in-odisha/

By IANS | Updated: September 3, 2025 17:50 IST

New Delhi, Sep 3 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media ...

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LOKMAT TIMES, Online, 4.9.2025

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Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor



Orissa Post

NHRC asks Odisha DGP to file report within two weeks over 'attack' on journalist

https://www.orissapost.com/nhrc-asks-odisha-dgp-to-file-report-within-two-weeks-over-attack-on-journalist/

PTI | Updated: September 3rd, 2025, 17:43 IST in Metro

Bhubaneswar: The National Human Rights Commission (NHRC) Wednesday asked the Odisha DGP to file a report within two weeks in connection with the reported attack on a journalist in Nabarangpur district.

The scribe was allegedly attacked by a drug addict August 29 in Papadahandi area in the district for filing a complaint against him.

The journalist has been hospitalised and is in a critical condition, the NHRC said in a release.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued a notice to the Director General of Police, Odisha, calling for a detailed report on the matter within two weeks," it said.

The NHRC also said the report is expected to include the status of the investigation as well as the health condition of the injured journalist.

The incident has sparked outrage among scribes and residents of the area, the rights panel said, citing media reports.



Times of India

NHRC seeks report on attack on journalist

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-on-attack-on-journalist/articleshow/123683203.cms

TNN | Sep 3, 2025, 11.39 PM IST

Bhubaneswar: National Human Rights Commission (NHRC) has taken suo motu cognizance of media reports about a brutal attack on a journalist in Nabarangpur district.

The incident took place on Friday in Papadahandi area, where a drug addict allegedly stabbed the journalist multiple times in retaliation for a complaint filed against him. The journalist was hospitalised in critical condition.

NHRC has issued a notice to the director general of police seeking a detailed report within two weeks. The commission also asked for updates on the status of investigation and the health condition of the injured journalist.



Devdiscourse

Human Rights Concerns Emerge After Shocking Reports Surface

The National Human Rights Commission has issued notices over reports of two critical incidents: a stray dog allegedly found carrying an infant's head in Punjab, and a journalist attacked in Odisha. Both cases raise significant human rights concerns, prompting investigations by local authorities.

https://www.devdiscourse.com/article/law-order/3613856-human-rights-concernsemerge-after-shocking-reports-surface

<u>Devdiscourse News Desk</u> | New Delhi | Updated: 03-09-2025 17:52 IST | Created: 03-09-2025 17:52 IST

The National Human Rights Commission (NHRC) has taken action after troubling reports emerged from Punjab and Odisha. In Patiala, Punjab, a stray dog was reportedly seen with a severed infant's head near a government hospital, raising fears of negligence in hospital sanitation and security.

The NHRC has called on Punjab authorities to provide a detailed account of the incident. Early statements suggest the remains may have been dumped nearby, but the NHRC insists on thorough reporting to address potential human rights violations.

Separately, a journalist in Nabarangpur, Odisha, was hospitalized after being stabbed, reportedly by a drug addict, following a complaint. The NHRC has demanded a report from Odisha's police chief to examine any breaches of rights and ensure justice.

(With inputs from agencies.)



The Print

NHRC asks Odisha DGP to file report within 2 weeks over 'attack' on journalist

https://theprint.in/india/nhrc-asks-odisha-dgp-to-file-report-within-2-weeks-over-attack-on-journalist/2735308/

PTI | 03 September, 2025 06:03 pm IST

Bhubaneswar, Sep 3 (PTI) The National Human Rights Commission (NHRC) on Wednesday asked the Odisha DGP to file a report within two weeks in connection with the reported attack on a journalist in Nabarangpur district.

The scribe was allegedly attacked by a drug addict on August 29 in Papadahandi area in the district for filing a complaint against him.

The journalist has been hospitalised and is in a critical condition, the NHRC said in a release.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued a notice to the Director General of Police, Odisha, calling for a detailed report on the matter within two weeks," it said.

The NHRC also said the report is expected to include the status of the investigation as well as the health condition of the injured journalist.

The incident has sparked outrage among scribes and residents of the area, the rights panel said, citing media reports. PTI AAM RBT

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The Print Hindi

नवजात के कटे हुए सिर के मामले में पंजाब सरकार को एनएचआरसी का नोटिस

https://hindi.theprint.in/india/nhrc-notice-to-punjab-government-in-case-of-severed-head-of-newborn/863918/

भाषा | 3 September, 2025 10:04 pm IST

नयी दिल्ली, तीन सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने पंजाब सरकार और पुलिस अधिकारियों को पिछले महीने की उस खबर के संबंध में नोटिस जारी किया है जिसमें पटियाला जिले के एक सरकारी अस्पताल के पास "एक आवारा कुत्ता एक नवजात शिशु का कटा हुआ सिर लेकर घूमता हुआ देखा गया था।"

आयोग ने कहा कि कथित तौर पर मरीजों के तीमारदारों ने आरोप लगाया है कि अस्पताल परिसर में आवारा कुत्ते 'अक्सर खुलेआम घूमते' पाए जाते हैं। साथ ही, उन्होंने अस्पताल प्रशासन की ओर से निम्न साफ-सफाई, सुरक्षा की कमी और लापरवाही का भी आरोप लगाया है।

राष्ट्रीय मानवाधिकार आयोग ने एक बयान में कहा कि उसने मीडिया में जारी उस खबर का स्वतः संज्ञान लिया है कि "जिसमें बताया गया था कि 26 अगस्त, 2025 को पंजाब के पटियाला जिले के सरकारी राजिंदरा अस्पताल के पास एक आवारा कुत्ता एक शिशु का कटा हुआ सिर ले जाता हुआ देखा गया था।

बयान में कहा गया कि यदि मीडिया में जारी खबर सच है तो यह मानवाधिकार उल्लंघन का गंभीर मुद्दा उठाती है। इसलिए, आयोग ने पंजाब सरकार के मुख्य सचिव और पटियाला के वरिष्ठ पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

मीडिया में 27 अगस्त को प्रकाशित खबर के अनुसार, अस्पताल के चिकित्सा अधीक्षक ने कहा कि "अस्पताल से कोई भी शिशु लापता नहीं हुआ है और हाल ही में हुई सभी बच्चों की मृत्यु के मामलों में, उचित कागजी कार्रवाई के बाद उनके शव परिवारों को सौंप दिए गए हैं।"

उन्होंने कथित तौर पर आशंका व्यक्त की कि किसी और व्यक्ति द्वारा अवशेषों को अस्पताल परिसर के बाहर फेंका गया होगा।

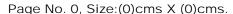
भाषा

प्रीति पवनेश

पवनेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

ODISHA DIARY, Online, 4.9.2025





Odisha Diary

NHRC, India takes suo motu cognizance of the reported attack on a journalist by a drug addict in Nabarangpur district, Odisha for filing a complaint against him

https://orissadiary.com/nhrc-india-takes-suo-motu-cognizance-of-the-reported-attack-on-a-journalist-by-a-drug-addict-in-nabarangpur-district-odisha-for-filing-a-complaint-against-him/

By:Odisha Diary Bureau

Date: September 3, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that on 29th August, 2025 in the Papadahandi area of Nabarangpur district, Odisha, a journalist sustained multiple stab wounds in an attack by a drug addict for filing a complaint against him. Reportedly, the victim journalist has been hospitalised in critical condition.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued a notice to the Director General of Police, Odisha, calling for a detailed report on the matter within two weeks. The report is expected to include the status of the investigation as well as the health condition of the injured journalist.

According to the media report, carried on 30th August, 2025, the incident has sparked outrage among journalists and residents of the area.



Devdiscourse

Journalist Assault in Odisha Sparks Human Rights Inquiry

The National Human Rights Commission (NHRC) has called on the Odisha DGP to provide a report within two weeks regarding an alleged attack on a journalist in Nabarangpur district. The incident, involving a drug addict and resulting in the hospitalization of the journalist, has raised concerns about human rights violations.

https://www.devdiscourse.com/article/law-order/3613840-journalist-assault-in-odishasparks-human-rights-inquiry

Devdiscourse News Desk | Bhubaneswar | Updated: 03-09-2025 17:40 IST | Created: 03-09-2025 17:40 IST

The National Human Rights Commission (NHRC) has demanded a detailed report from the Director General of Police in Odisha concerning the alleged assault on a journalist in Nabarangpur district. The NHRC's directive follows an incident where a drug addict reportedly attacked the scribe on August 29 for lodging a complaint against him.

The journalist, currently hospitalized in critical condition, has become the focal point of a severe human rights concern as expressed by the NHRC. The commission, emphasizing the gravity of the situation, noted potential human rights violations and urged immediate investigative actions.

The NHRC's statement has catalyzed widespread indignation among local journalists and community members. The report, expected in two weeks, must include the investigation's status and updates on the journalist's health, according to media sources.

(With inputs from agencies.)



Prameyanews

NHRC seeks report from DGP on journalist assault in Odisha's Nabarangpur

https://www.prameyanews.com/news-post/odisha/NHRC-seeks-report-from-DGP-on-journalist-assault-in-Odisha-s-Nabarangpur

Published By: |September 3, 2025 at 2:46 PM

Bhubaneswar, September 3: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report on brutal attack on a journalist by a drug addict for filing a complaint against him.

"The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that on 29th August, 2025 in the Papadahandi area of Nabarangpur district, Odisha, a journalist sustained multiple stab wounds in an attack by a drug addict for filing a complaint against him. Reportedly, the victim journalist has been hospitalised in critical condition," said a NHRC communiqué.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Accordingly, it has issued a notice to the Director General of Police, Odisha, calling for a detailed report on the matter within two weeks," it stated.

The report is expected to include the status of the investigation as well as the health condition of the injured journalist, it added.

According to the media report, carried on August 30, the incident has sparked outrage among journalists and residents of the area.



The Print

राष्ट्रीय मानवाधिकार आयोग ने ओडिशा के पुलिस महानिदेशक से पत्रकार पर 'हमले' पर रिपोर्ट मांगी

https://hindi.theprint.in/india/national-human-rights-commission-seeks-report-from-odisha-director-general-of-police-on-attack-on-journalist/863783/

<u>भाषा</u> | 3 September, 2025 06:19 pm IST

भुवनेश्वर, तीन सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को ओडिशा के पुलिस महानिदेशक से नवरंगपुर जिले में एक पत्रकार पर कथित हमले के संबंध में दो सप्ताह के भीतर रिपोर्ट देने को कहा है।

जिले के पापड़हांडी इलाके में 29 अगस्त को नशा करने वाले एक व्यक्ति ने पत्रकार पर कथित तौर पर अपने खिलाफ शिकायत दर्ज कराने को लेकर हमला कर दिया था।

एनएचआरसी ने एक विज्ञप्ति में कहा कि पत्रकार को अस्पताल में भर्ती कराया गया है और उसकी हालत गंभीर है।

आयोग ने कहा, 'यदि मीडिया में आयीं खबरें सही हैं तो आयोग ने पाया है कि इसमें मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाया गया है। इसलिए, आयोग ने ओडिशा के डीजीपी को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।'

एनएचआरसी ने यह भी कहा कि रिपोर्ट में जांच की स्थिति के साथ-साथ घायल पत्रकार की स्वास्थ्य स्थिति का भी ब्यौरा शामिल होने की उम्मीद है।

मानवाधिकार आयोग ने मीडिया में आयी खबरों का हवाला देते हुए कहा कि इस घटना से पत्रकारों और क्षेत्र के निवासियों में आक्रोश फैल गया है।

भाषा

शुभम नरेश

नरेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.



Dainik Bhaskar

राष्ट्रीय: मानव अवशेष ले जाता देखा गया आवारा कुत्ता, एनएचआरसी ने मुख्य सचिव से मांगा जवाब

https://www.bhaskarhindi.com/other/indian-national-human-rights-commission-nhrc-1181855

3 Sept 2025 7:16 PM

पंजाब के पटियाला जिले के सरकारी राजिंदरा अस्पताल के पास एक आवारा कुत्ता एक शिशु का कटा हुआ सिर ले जाता हुआ देखा गया। इस घटना को गंभीरता से लेते हुए नई दिल्ली स्थित राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पंजाब सरकार के मुख्य सचिव और पटियाला के विरेष्ठ पुलिस अधीक्षक को नोटिस जारी कर जवाब मांगा है।

नई दिल्ली, 3 सितंबर (आईएएनएस)। पंजाब के पटियाला जिले के सरकारी राजिंदरा अस्पताल के पास एक आवारा कुत्ता एक शिशु का कटा हुआ सिर ले जाता हुआ देखा गया। इस घटना को गंभीरता से लेते हुए नई दिल्ली स्थित राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पंजाब सरकार के मुख्य सचिव और पटियाला के विरष्ठ पुलिस अधीक्षक को नोटिस जारी कर जवाब मांगा है।

आयोग के मुताबिक एक रिपोर्ट में कई रोगियों के परिजनों ने आरोप लगाया है कि आवारा कुत्ते अक्सर अस्पताल परिसर में खुलेआम घूमते पाए जाते हैं। उन्होंने निम्नस्तरीय साफ-सफाई, सुरक्षा की कमी और अस्पताल प्रशासन द्वारा लापरवाही का भी आरोप लगाया है। आयोग का कहना है कि उन्होंने एक रिपोर्ट पर स्वत संज्ञान लिया है जिसमें बताया गया था कि 26 अगस्त 2025 को यह घटना हुई है।

आयोग के मुताबिक उन्होंने पाया कि यह रिपोर्ट मानवाधिकार उल्लंघन का गंभीर मुद्दा सामने लाती है। इसलिए, आयोग ने पंजाब सरकार के मुख्य सचिव और पटियाला के वरिष्ठ पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

बुधवार को आयोग ने इस संबंध में जानकारी देते हुए बताया कि 27 अगस्त 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, अस्पताल के चिकित्सा अधीक्षक ने कहा कि अस्पताल से कोई भी शिशु लापता नहीं हुआ है और हाल ही में हुई सभी बच्चों की मृत्यु के मामलों में, उचित कागजी कार्रवाई के बाद शव उनके परिवारों को सौंप दिए गए हैं। उन्होंने कथित तौर पर आशंका व्यक्त की कि किसी और व्यक्ति द्वारा अवशेषों को अस्पताल परिसर के बाहर फेंका गया होगा। इस पूरे घटनाक्रम की विस्तृत जांच व रिपोर्ट हेतु अब राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने वरिष्ठ अधिकारियों को नोटिस जारी कर मांगी है।

वहीं राष्ट्रीय मानवाधिकार आयोग ने एक 10 साल की बच्ची के साथ दुष्कर्म और उसकी हत्या के मामले में भी रिपोर्ट तलब की है। यह घटना बिहार की है जिसके चलते बिहार के पुलिस के महानिदेशक को नोटिस जारी किया गया है।

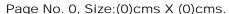
एनएचआरसी का कहना है कि उन्होंने एक मीडिया रिपोर्ट पर स्वत संज्ञान लिया है। इस रिपोर्ट में बताया गया है कि 26 अगस्त 2025 को बिहार के पटना जिले के मनेर क्षेत्र में एक बगीचे के रखवाले ने 10 साल की बच्ची के साथ दुष्कर्म किया और उसकी हत्या कर दी। बताया जा रहा है कि अपराधी ने हत्या को आत्महत्या का रूप देने के लिए पीड़िता के शव को एक पेड़ पर लटका दिया। पीड़िता, लकड़ी इकट्ठा करने

DAINIK BHASKAR, Online, 4.9.2025

Page No. 0, Size:(0)cms X (0)cms.

गई थी, तभी अपराधी ने उसे अमरूद का प्रलोभन देकर बगीचे के पास एक कमरे में ले जाकर यह जघन्य अपराध किया।

आयोग ने पाया कि यह घटना मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। इसलिए, आयोग ने बिहार के पुलिस महानिदेशक और पटना के जिला मजिस्ट्रेट को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट देने को कहा है। साथ ही इस मामले में अगर मृतक के परिजनों को कोई मुआवजा दिया गया है, तो उसका विवरण भी मांगा गया है।





Odisha Diary

NHRC, India takes suo motu cognizance of the reported rape and murder of a 10-year-old girl by the caretaker of a garden in Maner area of district Patna, Bihar

https://orissadiary.com/nhrc-india-takes-suo-motu-cognizance-of-the-reported-rape-and-murder-of-a-10-year-old-girl-by-the-caretaker-of-a-garden-in-maner-area-of-district-patna-bihar/

By:Odisha Diary Bureau | Date: September 3, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a 10-year-old girl was raped and murdered by the caretaker of a garden in the Maner area of district Patna in Bihar on 26th August, 2025. Reportedly, the perpetrator hanged the body of the victim on a tree to disguise the murder as suicide. The victim had gone to collect wood when the perpetrator lured her with a guava to a room near the garden before committing the heinous crime.

The Commission has observed that the contents of the media report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Director General of Police, Bihar and the District Magistrate, Patna, calling for a detailed report on the matter within two weeks, including compensation, if any, provided to the next of kin of the deceased.

According to the media report, carried on 31st August, 2025, the girl was reported missing by her family on 26th August, 2025 and her body was recovered in the morning of 28th August, 2025, hanging from a tree in the waterlogged garden.



Times of India

NHRC takes cognizance of rape case in Maner

https://timesofindia.indiatimes.com/city/patna/nhrc-takes-cognizance-of-rape-case-in-maner/articleshow/123681619.cms

Sep 3, 2025, 10.00 PM IST

Patna: The National Human Rights Commission (NHRC) on Wednesday took suo motu cognizance of a media report that a 10-year-old girl was raped and murdered by the caretaker of a garden in the Maner police station area of Patna district Patna on August 26 this year.

As per the media report, in an attempt to cover up the murder, the perpetrator allegedly hanged the girl's body from a tree to make it appear as a suicide. The girl had gone to collect wood when the perpetrator lured her with a guava to a room near the garden before committing the heinous crime.

In a statement, issued on Wednesday, the Commission said it has issued notices to the Director General of Police, Bihar and the District Magistrate, Patna, calling for a detailed report on the matter within two weeks, including compensation, if any, provided to the next of kin of the deceased.

The Commission has observed that the contents of the media report, if true, raise serious issues of violation of human rights.

The girl's family had reported her missing on August 26, and her body was discovered two days later, on August 28, hanging from a tree in a waterlogged garden. The Times of India had covered the story on Aug 28, about the recovery of the girl's body in the Maner area.



The Hawk

NHRC takes suo motu cognisance of rape and murder of 10-year-old girl in Bihar

NHRC Takes Suo Motu Cognisance of Alleged Rape and Murder of 10-Year-Old Girl in Bihar

https://www.thehawk.in/news/india/nhrc-takes-suo-motu-cognisance-of-rape-and-murder-of-10-year-old-girl-in-bihar/

The Hawk - Sep 03, 2025, 06:16 PM

New Delhi, Sep 3 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a 10-year-old girl was allegedly raped and murdered by the caretaker of a garden in the Maner area of Bihar's Patna district.

According to the press report, the accused lured the victim, who had gone to collect wood, by offering her a guava and took her to a room near the garden, where he committed the crime. The girl was reported missing by her family on August 26, and her body was recovered two days later, on August 28, from a tree in the waterlogged garden.

Taking note of the media report, the apex human rights body observed that the contents, if true, raise serious concerns of human rights violations. The NHRC has issued notices to the Bihar Director General of Police and the Patna District Magistrate, calling for a detailed report on the matter within two weeks, including information on any compensation provided to the next of kin of the deceased.

Based on CCTV footage, the Bihar Police said that the girl was raped and then murdered, and the accused, Bhola Rai (48), who committed the crime, has been arrested.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

--IANS



NewsDrum

NHRC seeks report from Bihar DGP, Patna DM over rape-murder of minor girl in Maner

https://www.newsdrum.in/national/nhrc-seeks-report-from-bihar-dgp-patna-dm-over-rape-murder-of-minor-girl-in-maner-9782855

New Delhi, Sep 3 (PTI) The NHRC on Wednesday said it has issued notices to the Bihar police chief and district magistrate of Patna over reports that a 10-year-old girl was allegedly raped and murdered by the caretaker of a garden in Maner.

Reportedly, the perpetrator hanged the body of the victim on a tree to "disguise" the murder as suicide. The girl had gone to collect wood when the perpetrator lured her with a guava to a room near the garden before committing the heinous crime, it said.

The National Human Rights Commission, in a statement, said it has "taken suo motu cognisance of a media report that a 10-year-old girl was raped and murdered by the caretaker of a garden in Maner area" on August 26.

The Commission has observed that the content of the media report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to the director general of police of Bihar and the district magistrate of Patna, seeking a detailed report within two weeks, including compensation, if any, provided to the next of kin of the deceased, it said.

According to the media report carried on August 31, the girl was reported missing by her family on August 26, and her body was recovered on the morning of August 28, hanging from a tree in the waterlogged garden, the statement said. PTI KND NSD RT RT



Devdiscourse

NHRC Probes Tragic Death of 10-Year-Old Girl in Bihar Garden

The NHRC has taken action against the Bihar police chief and Patna's district magistrate after a 10-year-old girl was reportedly raped and murdered by a garden caretaker in Maner. The Commission demands a detailed report following media coverage of the tragic event and questions human rights violations.

https://www.devdiscourse.com/article/law-order/3613891-nhrc-probes-tragic-death-of-10-year-old-girl-in-bihar-garden

Devdiscourse News Desk | New Delhi | Updated: 03-09-2025 18:13 IST | Created: 03-09-2025 18:13 IST

The National Human Rights Commission (NHRC) has intervened in a profoundly troubling case involving the alleged rape and murder of a 10-year-old girl in the Maner area of Bihar. The Commission has issued notices to the state's police chief and Patna's district magistrate, seeking a thorough investigation into the incident.

Reports suggest that the perpetrator, a garden caretaker, manipulated the scene to mislead investigators by hanging the victim's body from a tree to imply suicide. The act reportedly took place after the suspect lured the young girl with the promise of a guava.

The NHRC has expressed grave concern over this violation of human rights, emphasizing the need for a detailed report within two weeks. This report should also address any reparations extended to the victim's family. The girl's tragic disappearance and subsequent recovery occurred between August 26 and August 28.



Lokmat Times

NHRC takes suo motu cognisance of rape and murder of 10-year-old girl in Bihar

https://www.lokmattimes.com/national/nhrc-takes-suo-motu-cognisance-of-rape-and-murder-of-10-year-old-girl-in-bihar/

By IANS | Updated: September 3, 2025 18:15 IST

New Delhi, Sep 3 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media ...

New Delhi, Sep 3 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a 10-year-old girl was allegedly raped and murdered by the caretaker of a garden in the Maner area of Bihar's Patna district.

According to the press report, the accused lured the victim, who had gone to collect wood, by offering her a guava and took her to a room near the garden, where he committed the crime. The girl was reported missing by her family on August 26, and her body was recovered two days later, on August 28, from a tree in the waterlogged garden.

Taking note of the media report, the apex human rights body observed that the contents, if true, raise serious concerns of human rights violations. The NHRC has issued notices to the Bihar Director General of Police and the Patna District Magistrate, calling for a detailed report on the matter within two weeks, including information on any compensation provided to the next of kin of the deceased.

Based on CCTV footage, the Bihar Police said that the girl was raped and then murdered, and the accused, Bhola Rai (48), who committed the crime, has been arrested.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor



IBC24

बिहार में बच्ची की बलात्कार के बाद हत्या के मामले में एनएचआरसी ने डीजीपी व डीएम को नोटिस भेजा

https://www.ibc24.in/country/nhrc-issues-notice-to-dgp-dm-over-rape-and-murder-of-girl-in-bihar-3235758.html

Bhasha | Modified Date: September 3, 2025 / 06:42 pm IST

Published Date: September 3, 2025 6:42 pm IST

नयी दिल्ली, तीन सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने मनेर में बगीचे की देखभाल करने वाले शख्स द्वारा 10 वर्षीय बच्ची की कथित रूप से बलात्कार के बाद हत्या की खबरों पर बिहार के पुलिस प्रमुख और पटना के जिलाधिकारी (डीएम) को नोटिस जारी किया है।

आरोपी ने हत्या को आत्महत्या का रूप देने के लिए पीड़िता के शव को कथित तौर पर एक पेड़ पर लटका दिया था।

आयोग ने कहा कि लड़की लकड़ियां इकट्ठा करने गई थी, तभी आरोपी ने उसे अमरूद का लालच देकर बगीचे के पास एक कमरे में ले जाकर इस जघन्य अपराध को अंजाम दिया।

एनएचआरसी ने एक बयान में कहा कि उसने 26 अगस्त को मनेर क्षेत्र में एक बगीचे की देखभाल करने व्यक्ति द्वारा 10 वर्षीय लड़की के साथ बलात्कार और हत्या किए जाने संबंधी मीडिया में आई खबर पर स्वतः संज्ञान लिया है।

आयोग ने कहा है कि यदि मीडिया में आई खबर सही है तो इससे मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठता है।

आयोग ने कहा कि इसलिए, उसने बिहार के पुलिस महानिदेशक और पटना के जिलाधिकारी को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है जिसमें यह भी बताया जाए कि पीड़िता के परिजनों को कोई मुआवज़ा प्रदान किया गया है या नहीं।

बयान में कहा गया है कि 31 अगस्त को मीडिया में आई खबर के अनुसार, लड़की के लापता होने की रिपोर्ट उसके परिवार ने 26 अगस्त को दर्ज कराई थी और 28 अगस्त की सुबह उसका शव पानी से भरे बगीचे में एक पेड़ से लटका हुआ मिला।

भाषा नोमान नरेश

नरेश



Hindustan

बिहार के ध्यानार्थ :: बच्ची की बलात्कार के बाद हत्या मामले में डीजीपी व डीएम को नोटिस

https://www.livehindustan.com/ncr/new-delhi/story-nhrc-issues-notices-to-bihar-police-chief-and-patna-dm-in-10-year-old-rape-and-murder-case-201756914551877.html

3 सितंबर 2025

- दुष्कर्म मामले में एनएचआरसी ने स्वतः लिया संज्ञान - नोटिस जारी कर दो सप्ताह

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 10 वर्षीय बच्ची की कथित रूप से बलात्कार के बाद हत्या मामले में बिहार के पुलिस प्रमुख और पटना के जिलाधिकारी को नोटिस जारी किया है। आरोपी ने हत्या को आत्महत्या का रूप देने के लिए पीड़िता के शव को पेड़ पर लटका दिया था। एनएचआरसी ने बताया कि 26 अगस्त को मनेर क्षेत्र में एक व्यक्ति ने 10 वर्षीय लड़की के साथ बलात्कार कर उसकी हत्या कर दी। आयोग ने इस खबर पर स्वतः संज्ञान लिया और कहा है कि यदि मीडिया में आई खबर सही है तो इससे मानवाधिकारों के उल्लंघन का मुद्दा उठता है।

बिहार के पुलिस प्रमुख और पटना के जिलाधिकारी को नोटिस जारी कर दो सप्ताह के भीतर रिपोर्ट मांगी है, जिसमें यह भी बताया जाए कि पीड़िता के परिजनों को कोई मुआवजा दिया गया है या नहीं। आवारा कुत्ते द्वारा शिशु का कटा हुआ सिर ले जाने पर पंजाब सरकार को नोटिस एनएचआरसी ने बुधवार को कहा कि उसने पंजाब सरकार और पुलिस अधिकारियों को उन खबरों पर नोटिस जारी किया है, जिनमें कहा गया था कि पिछले महीने पटियाला जिले के एक सरकारी अस्पताल के पास एक आवारा कुत्ते को शिशु का कटा हुआ सिर ले जाते देखा गया था। कथित तौर पर मरीजों के तीमारदारों ने आरोप लगाया कि अस्पताल परिसर में आवारा कृत्ते अक्सर खुलेआम घूमते रहते हैं। उन्होंने अस्पताल प्रशासन की ओर से खराब साफ-सफाई, सुरक्षा की कमी और लापरवाही का भी आरोप लगाया है। महाराष्ट्र सरकार और डीजीपी को नोटिस एनएचआरसी ने बुधवार को कहा कि उसने पिछले माह महाराष्ट्र के पालघर जिले में चार मंजिला अपार्टमेंट की इमारत ढहने की घटना को लेकर राज्य सरकार और पुलिस महानिदेशक को नोटिस जारी किया है। इस हादसे में 17 लोगों की मौत हो गई थी। कथित रूप से, यह इमारत अनधिकृत थी और इसका निर्माण एक दशक से भी पहले किया गया था। ओडिशा डीजीपी से पत्रकार पर हुए हमले की रिपोर्ट मांगी भूवनेश्वर, एजेंसी। एनएचआरसी ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसमें बताया गया है कि 29 अगस्त को ओडिशा के नबरंगपुर जिले के पापडहांडी इलाके में एक पत्रकार पर नशेडी ने चाकू से कई वार किए। अपने खिलाफ शिकायत दर्ज होने पर उसने यह हमला किया था। आयोग ने ओडिशा के पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है। इसमें जांच की स्थिति और घायल पत्रकार की स्वास्थ्य की जानकारी देने को भी कहा गया है।



Print

बिहार में बच्ची की बलात्कार के बाद हत्या के मामले में एनएचआरसी ने डीजीपी व डीएम को नोटिस भेजा

https://hindi.theprint.in/india/nhrc-sent-notice-to-dgp-and-dm-in-the-case-of-rape-and-murder-of-a-girl-in-bihar/863792/

भाषा | 3 September, 2025 06:51 pm IST

नयी दिल्ली, तीन सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने मनेर में बगीचे की देखभाल करने वाले शख्स द्वारा 10 वर्षीय बच्ची की कथित रूप से बलात्कार के बाद हत्या की खबरों पर बिहार के पुलिस प्रमुख और पटना के जिलाधिकारी (डीएम) को नोटिस जारी किया है।

आरोपी ने हत्या को आत्महत्या का रूप देने के लिए पीड़िता के शव को कथित तौर पर एक पेड़ पर लटका दिया था।

आयोग ने कहा कि लड़की लकड़ियां इकट्ठा करने गई थी, तभी आरोपी ने उसे अमरूद का लालच देकर बगीचे के पास एक कमरे में ले जाकर इस जघन्य अपराध को अंजाम दिया।

एनएचआरसी ने एक बयान में कहा कि उसने 26 अगस्त को मनेर क्षेत्र में एक बगीचे की देखभाल करने व्यक्ति द्वारा 10 वर्षीय लड़की के साथ बलात्कार और हत्या किए जाने संबंधी मीडिया में आई खबर पर स्वतः संज्ञान लिया है।

आयोग ने कहा है कि यदि मीडिया में आई खबर सही है तो इससे मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठता है।

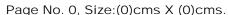
आयोग ने कहा कि इसलिए, उसने बिहार के पुलिस महानिदेशक और पटना के जिलाधिकारी को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है जिसमें यह भी बताया जाए कि पीड़िता के परिजनों को कोई मुआवज़ा प्रदान किया गया है या नहीं।

बयान में कहा गया है कि 31 अगस्त को मीडिया में आई खबर के अनुसार, लड़की के लापता होने की रिपोर्ट उसके परिवार ने 26 अगस्त को दर्ज कराई थी और 28 अगस्त की सुबह उसका शव पानी से भरे बगीचे में एक पेड़ से लटका हुआ मिला।

भाषा नोमान नरेश

नरेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.





Times of India

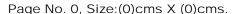
National Human Rights Commission (NHRC) sent notices to Chief Secretary and the DGP, Maharashtra

https://timesofindia.indiatimes.com/city/mumbai/national-human-rights-commission-nhrc-sent-notices-to-chief-secretary-and-the-dgp-maharashtra/amp_articleshow/123682297.cms

Vishal Rajemahadik | Sep 3, 2025, 22:49 IST

Mumbai: The National Human Rights Commission (NHRC) on Wednesday has taken a suo motu cognizance of the Virar building collapse in which 17 were killed and 9 were injured. They have issued notices to the Chief Secretary and the DGP, Maharashtra, calling for a detailed report on the matter within two weeks. The NHRC statement also mentioned that, "Reportedly, the building was unauthorised and constructed more than a decade back. However, the residents were paying taxes to the Vasai-Virar City Municipal Corporation (VVCMC), believing that the building was authorised as per the notarised documents". Last week, one side (around 12 flats) of an unauthorised ground plus four building had collapsed around midnight trapping around 24 occupants of that building under the rubble. An adjacent 8-room chawl had to be demolished for the heavy machinery to make way to the crash site so that the search and rescue operation could be conducted. As these buildings were illegal, there was no space between them but a small lane and hence another adjacent ground plus four structures also had to be vacated to avoid any further mishap. After the 38 hour rescue operations were over, which involved the NDRF and local agencies, the entire building was demolished.

HINDUSTAN TIMES, Online, 4.9.2025





Hindustran Times

NHRC takes suo motu cognizance of Nalasopara building collapse

https://www.hindustantimes.com/cities/mumbai-news/nhrc-takes-suo-motu-cognizance-of-nalasopara-building-collapse-101756927033101.html

September 4, 2025

ByMegha Sood

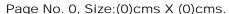
While issuing notices to Maharashtra's chief secretary and director general of Police, NHRC termed the incident a larger violation of human rights and called for a detailed report on the matter within two weeks

MUMBAI: The National Human Rights Commission (NHRC), on Tuesday, took suo motu cognizance of 17 deaths in the Nalasopara building collapse incident on August 27, and issued notices to the chief secretary and the director general of police of Maharashtra, calling for a detailed report on the matter within two weeks.

The commission observed that, based on media reports, the building was reportedly an unauthorised construction, which was built more than a decade ago. However, the residents were paying taxes to the Vasai-Virar City Municipal Corporation (VVCMC), establishing that the building was authorised as per the notarised documents, the notice highlighted.

While issuing notices to Maharashtra's chief secretary and director general of Police, NHRC termed the incident a larger violation of human rights and called for a detailed report on the matter within two weeks.

In the notice, NHRC quoted a media report, where a senior officer of the VVCMC had stated that the building might have collapsed due to the use of inferior quality construction material and the negligence of the builder and plot owner. The residents were sent three notices to vacate the building, but all the warnings were ignored, the official told the media.





Odisha Diary

NHRC, India takes suo motu cognizance of the reported death of 17 people in a building collapse incident in Virar East area of Palghar district,

https://orissadiary.com/nhrc-india-takes-suo-motu-cognizance-of-the-reported-death-of-17-people-in-a-building-collapse-incident-in-virar-east-area-of-palghar-district-maharashtra/

Maharashtra | By: Odisha Diary Bureau

Date: September 3, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that 17 people died and 8 were injured when a portion of a four-storey apartment collapsed in the Virar East area of Palghar district, Maharashtra on 27th August, 2025. Reportedly, the building was unauthorised and constructed more than a decade back. However, the residents were paying taxes to the Vasai-Virar City Municipal Corporation (VVCMC), believing that the building was authorised as per the notarised documents.

The Commission has observed that the contents of the media report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Chief Secretary and the Director General of Police, Maharashtra, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 28th August, 2025, a senior officer of the VVCMC has stated that the building might have collapsed due to the use of inferior quality construction material. The residents were sent three notices to vacate the building, but all the warnings were ignored. Reportedly, the building had around 50 flats and half a dozen shops; of which the rear side of the building, comprising around 12 flats, collapsed.



The Hawk

NHRC takes suo motu cognisance of building collapse in Maharashtra's Palghar

NHRC Intervenes After Building Collapse Kills 17 in Virar, Maharashtra

https://www.thehawk.in/news/india/nhrc-takes-suo-motu-cognisance-of-building-collapse-in-maharashtras-palghar

The Hawk - Sep 03, 2025, 08:06 PM

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Taking note of the report, the apex human rights body observed that the contents, if true, raise serious concerns of human rights violations. The NHRC has issued notices to the Maharashtra Chief Secretary and the Director General of Police (DGP), seeking a detailed report on the matter within two weeks.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.



Social News XYZ

NHRC takes suo motu cognisance of building collapse in Maharashtra's Palghar

https://www.socialnews.xyz/2025/09/03/nhrc-takes-suo-motu-cognisance-of-building-collapse-in-maharashtras-palghar/

Posted By: Gopi September 3, 2025

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Source: IANS



The Print

Palghar building collapse: NHRC issues notice to Maharashtra govt, DGP

https://theprint.in/india/palghar-building-collapse-nhrc-issues-notice-to-maharashtra-govt-dgp/2735314/

PTI | 03 September, 2025 06:06 pm IST

New Delhi, Sep 3 (PTI) The NHRC on Wednesday said it has issued notices to the Maharashtra government and the state's police chief over the collapse of a four-storey apartment building in Palghar district last month, in which 17 people died.

Reportedly, the building was unauthorised and constructed more than a decade ago, it said.

The National Human Rights Commission (NHRC), in a statement, said it has "taken suo motu cognisance of a media report that 17 people died and eight were injured when a portion of a four-storey apartment collapsed in the Virar East area of Palghar district, Maharashtra, on August 27".

However, the residents were paying taxes to the Vasai-Virar City Municipal Corporation (VVCMC), believing the building was authorised as per the notarised documents, the statement said.

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According to the media reports on August 28, a senior officer of the VVCMC has stated that the building collapsed probably "due to the use of inferior quality construction material", the NHRC said.

The residents were sent three notices to vacate the building, but all warnings were ignored. Reportedly, the building had around 50 flats and half a dozen shops; of which the rear side of the building, comprising around 12 flats, collapsed, it said. PTI KND NSD NSD NSD

This report is auto-generated from PTI news service. The Print holds no responsibility for its content.

INDIA EDUCATION DIARY, Online, 4.9.2025





India Education Diary

NHRC, India takes suo motu cognizance of the reported death of 17 people in a building collapse incident in Virar East area of Palghar district, Maharashtra

https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-death-of-17-people-in-a-building-collapse-incident-in-virar-east-area-of-palghar-district-maharashtra/

By iednewsdesk_September 3, 2025

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NewsDrum

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https://www.newsdrum.in/national/palghar-building-collapse-nhrc-issues-notice-to-maharashtra-govt-dgp-9782789

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Devdiscourse

Human Rights Oversight: Palghar Building Collapse Sparks Investigation

The NHRC has issued notices to Maharashtra's government and police over the collapse of a four-storey building in Palghar, claiming 17 lives. The building was reportedly unauthorised. Despite paying taxes to the local municipal corporation, residents believed the building was officially sanctioned. The NHRC seeks a detailed report within two weeks.

https://www.devdiscourse.com/article/law-order/3614047-army-negligence-lawsuit-lewiston-mass-shooting-sparks-legal-action

Devdiscourse News Desk | New Delhi | Updated: 03-09-2025 18:02 IST | Created: 03-09-2025 18:02 IST

The National Human Rights Commission (NHRC) has initiated an inquiry into the tragic collapse of a four-storey apartment building in Palghar district, Maharashtra, which resulted in 17 fatalities last month. Notices have been sent to both the state government and the police chief to assess the circumstances.

According to NHRC's statement, the building was constructed over ten years ago without proper authorization. Despite this, residents had been regularly paying taxes to the Vasai-Virar City Municipal Corporation, assuming legitimacy based on notarised documents.

Reports suggest the collapse may be due to substandard construction materials, and previous vacate warnings were unheeded. The NHRC is demanding a comprehensive report in two weeks to address potential human rights breaches.



Lokmat Times

NHRC takes suo motu cognisance of building collapse in Maharashtra's Palghar

https://www.lokmattimes.com/national/nhrc-takes-suo-motu-cognisance-of-building-collapse-in-maharashtras-palghar/

By IANS | Updated: September 3, 2025 20:00 IST

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Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor



Dainik Bhaskar

राष्ट्रीय: पालघर एनएचआरसी ने विरार ईस्ट में इमारत ढहने की घटना में 17 लोगों की मौत का स्वतः संज्ञान लिया

https://www.bhaskarhindi.com/other/nhrc-1181844

3 Sept 2025 6:44 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उस मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसमें कहा गया है कि 27 अगस्त को महाराष्ट्र के पालघर जिले के विरार ईस्ट इलाके में एक चारमंजिला अपार्टमेंट का एक हिस्सा ढहने से 17 लोगों की मौत हो गई और 8 घायल हो गए।

मुंबई, 3 सितंबर (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उस मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसमें कहा गया है कि 27 अगस्त को महाराष्ट्र के पालघर जिले के विरार ईस्ट इलाके में एक चारमंजिला अपार्टमेंट का एक हिस्सा ढहने से 17 लोगों की मौत हो गई और 8 घायल हो गए। यह इमारत अनिधकृत थी और इसका निर्माण एक दशक से भी पहले हुआ था। हालांकि, निवासी वसई-विरार नगर निगम (वीवीसीएमसी) को कर चुका रहे थे, यह मानते हुए कि नोटरीकृत दस्तावेजों के अनुसार इमारत अधिकृत थी।

आयोग ने पाया है कि अगर मीडिया रिपोर्ट की सामग्री सत्य है तो मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठता है। इसलिए आयोग ने महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

28 अगस्त को प्रकाशित मीडिया रिपोर्ट के अनुसार वीवीसीएमसी के एक वरिष्ठ अधिकारी ने कहा है कि घटिया निर्माण सामग्री के इस्तेमाल के कारण इमारत ढह गई होगी। निवासियों को इमारत खाली कराने के लिए तीन नोटिस भेजे गए थे, लेकिन सभी चेतावनियों को नजरंदाज कर दिया गया। बताया जा रहा है कि इमारत में लगभग 50 फ्लैट और आधा दर्जन दुकानें थीं, जिनमें से इमारत के पिछले हिस्से के 12 फ्लैट ढह गए।

इससे पहले एनएचआरसी ने उत्तराखंड के रुड़की के झबरेड़ा क्षेत्र में एक मस्जिद के इमाम द्वारा लड़के के साथ यौन कुकर्म के आरोप पर स्वतः संज्ञान लिया था। इस मामले में एनएचआरसी ने जिलाधिकारी और पुलिस अधीक्षक को नोटिस जारी की और दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी।

राष्ट्रीय मानवाधिकार आयोग ने 20 अगस्त को उत्तराखंड के रुड़की के झबरेड़ा क्षेत्र में एक मस्जिद में इमाम द्वारा 7 वर्षीय लड़के के यौन कुकर्म संबंधी मीडिया की एक रिपोर्ट पर स्वत: संज्ञान लिया। पीड़ित लड़का मस्जिद में पढ़ने गया था। आयोग ने कहा कि यदि रिपोर्ट सत्य है, तो यह पीड़ित के मानवाधिकार के उल्लंघन का गंभीर मामला है। आयोग ने इस सिलसिले में रुड़की के जिलाधिकारी और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट तलब की।



The Print

पालघर में इमारत ढहने का मामला: मानवाधिकार आयोग ने महाराष्ट्र सरकार और डीजीपी को नोटिस जारी किया

https://hindi.theprint.in/india/palghar-building-collapse-case-human-rights-commission-issues-notice-to-maharashtra-government-and-dgp/863828/?amp

भाषा | 3 September, 2025

नयी दिल्ली, तीन सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने पिछले माह महाराष्ट्र के पालघर जिले में चार मंजिला अपार्टमेंट की इमारत ढहने की घटना को लेकर राज्य सरकार और पुलिस महानिदेशक को नोटिस जारी किया है।

इस हादसे में 17 लोगों की मौत हो गई थी।

कथित रूप से, यह इमारत अनिधकृत थी और इसका निर्माण एक दशक से भी पहले किया गया था।

एनएचआरसी ने एक बयान में कहा कि उसने "मीडिया की एक खबर का स्वत: संज्ञान लिया है जिसमें कहा गया कि 27 अगस्त को महाराष्ट्र के पालघर जिले के विरार पूर्व इलाके में एक चार मंजिला अपार्टमेंट का एक हिस्सा गिरने से 17 लोगों की मौत हो गई और आठ लोग घायल हो गए।"

बयान में यह भी कहा गया है कि निवासी वसई-विरार महानगर पालिका (वीवीसीएमसी) को कर चुका रहे थे और उन्हें विश्वास था कि नोटरी के दस्तावेजों के अनुसार इमारत वैध (अधिकृत) थी।

बयान के अनुसार आयोग ने पाया कि यदि मीडिया की खबरें सही हैं तो यह घटना मानवाधिकारों के उल्लंघन से जुड़ी गंभीर चिंताओं को उजागर करती है। इसी कारण आयोग ने महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट देने को कहा है।

एनएचआरसी ने यह भी कहा कि 28 अगस्त को प्रकाशित एक खबर के अनुसार, वीवीसीएमसी के एक विरष्ठ अधिकारी ने बताया कि यह इमारत संभवत: "घटिया निर्माण सामग्री के इस्तेमाल" के कारण गिरी।

निवासियों को इमारत खाली करने के लिए तीन बार नोटिस भेजे गए थे, लेकिन सभी चेताविनयों को नजरअंदाज कर दिया गया। बताया गया है कि इमारत में लगभग 50 फ्लैट और छह दुकानें थीं, जिनमें से 12 फ्लैट वाला पिछला हिस्सा ढह गया।

भाषा खारी माधव

माधव

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.



IBC24

पालघर में इमारत ढहने का मामला: मानवाधिकार आयोग ने महाराष्ट्र सरकार और डीजीपी को नोटिस जारी किया

https://www.ibc24.in/country/palghar-building-collapse-nhrc-issues-notices-to-maharashtra-govt-and-dgp-3235766.html

Bhasha_Modified Date: September 3, 2025 / 07:23 pm IST

Published Date: September 3, 2025 7:23 pm IST

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इस हादसे में 17 लोगों की मौत हो गई थी।

कथित रूप से, यह इमारत अनिधकृत थी और इसका निर्माण एक दशक से भी पहले किया गया था।

एनएचआरसी ने एक बयान में कहा कि उसने "मीडिया की एक खबर का स्वत: संज्ञान लिया है जिसमें कहा गया कि 27 अगस्त को महाराष्ट्र के पालघर जिले के विरार पूर्व इलाके में एक चार मंजिला अपार्टमेंट का एक हिस्सा गिरने से 17 लोगों की मौत हो गई और आठ लोग घायल हो गए।"

बयान में यह भी कहा गया है कि निवासी वसई-विरार महानगर पालिका (वीवीसीएमसी) को कर चुका रहे थे और उन्हें विश्वास था कि नोटरी के दस्तावेजों के अनुसार इमारत वैध (अधिकृत) थी।

बयान के अनुसार आयोग ने पाया कि यदि मीडिया की खबरें सही हैं तो यह घटना मानवाधिकारों के उल्लंघन से जुड़ी गंभीर चिंताओं को उजागर करती है। इसी कारण आयोग ने महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट देने को कहा है।

एनएचआरसी ने यह भी कहा कि 28 अगस्त को प्रकाशित एक खबर के अनुसार, वीवीसीएमसी के एक विरष्ठ अधिकारी ने बताया कि यह इमारत संभवत: "घटिया निर्माण सामग्री के इस्तेमाल" के कारण गिरी।

निवासियों को इमारत खाली करने के लिए तीन बार नोटिस भेजे गए थे, लेकिन सभी चेतावनियों को नजरअंदाज कर दिया गया। बताया गया है कि इमारत में लगभग 50 फ्लैट और छह दुकानें थीं, जिनमें से 12 फ्लैट वाला पिछला हिस्सा ढह गया।

भाषा खारी माधव

माधव



Navbharat Live

विरार बिल्डिंग हादसा: 17 मौतों पर NHRC का संज्ञान, राज्य सरकार और DGP को नोटिस

Maharashtra News: पालघर के विरार में चार मंजिला इमारत गिरने से 17 लोगों की मौत हो गई। राष्ट्रीय मानवाधिकार आयोग ने सरकार और DGP से इस मामले में जवाब मांगा है।

https://navbharatlive.com/maharashtra/mumbai/palghar-building-accident-nhrc-takes-cognizance-of-17-deaths-notice-to-state-government-and-dgp-1341277.html

By सोनाली चावरे

Updated On: Sep 04, 2025 | 07:53 AM

Maharashtra News: महाराष्ट्र के पालघर जिले में पिछले महीने हुए दर्दनाक बिल्डिंग हादसे पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कड़ा रुख अपनाया है। आयोग ने राज्य सरकार और पुलिस महानिदेशक (DGP) को नोटिस जारी कर एक सप्ताह के भीतर विस्तृत रिपोर्ट देने के निर्देश दिए हैं।

यह घटना 27 अगस्त को विरार (पूर्व) इलाके में हुई थी, जब चार मंजिला अपार्टमेंट की इमारत अचानक ढह गई। इस हादसे में 17 लोगों की मौत हो गई, जबिक आठ लोग गंभीर रूप से घायल हुए। जानकारी के मुताबिक, यह इमारत करीब दस साल पहले बनाई गई थी और कथित रूप से अनिधकृत थी।

एनएचआरसी ने बुधवार को जारी बयान में कहा कि उसने मीडिया रिपोर्टों का स्वतः संज्ञान लिया है। आयोग ने कहा कि मृतकों और घायलों के परिवारजन लंबे समय से इस इमारत में रह रहे थे और वसई-विरार महानगरपालिका (VVMC) को बाकायदा कर (टैक्स) भी चुका रहे थे। निवासियों का मानना था कि नोटरीकृत दस्तावेजों के आधार पर यह इमारत वैध (अधिकृत) थी।

आयोग ने टिप्पणी की कि यदि मीडिया में सामने आई खबरें सही हैं, तो यह मामला गंभीर मानवाधिकार उल्लंघन को दर्शाता है। नागरिकों को सुरक्षित आवास का अधिकार है, लेकिन प्रशासन की लापरवाही और घटिया निर्माण सामग्री के इस्तेमाल ने दर्जनों जिंदिगयों को निगल लिया।

बयान में यह भी उल्लेख किया गया कि इमारत के गिरने की एक वजह निर्माण की गुणवत्ता में भारी खामियां हो सकती हैं। 28 अगस्त को सामने आई एक रिपोर्ट के अनुसार, बिल्डिंग संभवतः खराब मटीरियल की वजह से ध्वस्त हुई। अब एनएचआरसी ने महाराष्ट्र के मुख्य सचिव और डीजीपी से जवाब तलब किया है। आयोग ने स्पष्ट किया है कि रिपोर्ट में हादसे की जिम्मेदारी तय करने, पीड़ितों को मुआवजा देने और भविष्य में ऐसी घटनाएं रोकने के लिए उठाए जाने वाले कदमों की पूरी जानकारी शामिल होनी चाहिए।

इस हादसे ने न सिर्फ 17 परिवारों की खुशियां छीन लीं, बल्कि पूरे इलाके में असुरक्षा की भावना भी पैदा कर दी है। सवाल यह है कि आखिर कब तक लोग अपनी ही छत के नीचे असुरक्षित महसूस करते रहेंगे?



Insamachar

NHRC ने महाराष्ट्र के पालघर जिले के विरार पूर्व क्षेत्र में एक इमारत ढहने की घटना में 17 लोगों की कथित मौत का स्वतः संज्ञान लिया

https://insamachar.com/nhrc-takes-suo-motu-cognizance-of-the-alleged-death-of-17-people-in-a-building-collapse-incident-in-virar-east-area-of-palghar-district-maharashtra/

Editor Posted on 3 सितम्बर 2025

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत ने उस मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है जिसमें कहा गया है कि 27 अगस्त, 2025 को महाराष्ट्र के पालघर जिले के विरार पूर्व इलाके में एक चारमंजिला अपार्टमेंट का एक हिस्सा ढहने से 17 लोगों की मौत हो गई और 8 घायल हो गए। यह इमारत अनिधकृत थी और इसका निर्माण एक दशक से भी पहले हुआ था। हालांकि, निवासी वसई-विरार नगर निगम (वीवीसीएमसी) को कर चुका रहे थे, यह मानते हुए कि नोटरीकृत दस्तावेजों के अनुसार इमारत अधिकृत थी।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री यदि सत्य है तो मानवाधिकारों के उल्लंघन का गंभीर मुद्दा उठाती है। इसलिए आयोग ने महाराष्ट्र के मुख्य सचिव और पुलिस महानिदेशक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

दिनांक 28 अगस्त, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार वीवीसीएमसी के एक विरष्ठ अधिकारी ने कहा है कि घटिया निर्माण सामग्री के इस्तेमाल के कारण इमारत ढह गई होगी। निवासियों को इमारत खाली कराने के लिए तीन नोटिस भेजे गए थे लेकिन सभी चेताविनयों को नज़रंदाज़ कर दिया गया। बताया जा रहा है कि इमारत में लगभग 50 फ्लैट और आधा दर्जन दुकानें थीं; जिनमें से इमारत के पिछले हिस्से के 12 फ्लैट ढह गए।



Bhaskar English

Machhli's aide tries to influence NHRC member:Arrives at Priyank Kanoongo's residence with sweets, asks forgiveness for Shariq, but flees leaving box; police seize it

https://www.bhaskarenglish.in/local/mp/news/machlis-henchman-reached-nhrc-members-house-with-sweets-135831288.html

Bhopal 11 hours agoAuthor: Brijendra Mishra

In a shocking development, National Human Rights Commission (NHRC) member Priyank Kanoongo has alleged that an aide of Shariq alias Machhli, the accused in multiple cases of rape, forced conversion, and exploitation of Hindu girls, attempted to pressurize him into dropping the ongoing investigations. The incident, which unfolded at Kanoongo's government residence in Delhi, has raised serious questions about the boldness of criminal networks and their attempts to influence high-level inquiries.

The incident at the residence

Kanoongo revealed the details of the incident on social media, stating that a man named Jainendra Pathak, who introduced himself as a property dealer from Madhya Pradesh, arrived at his Delhi residence. Pathak claimed he was a business associate of Shariq and said he had suffered heavy financial losses due to the ongoing probes against the accused.

According to Kanoongo, Pathak requested him to "let Shariq go" and ease the investigations against him. Offended by the attempt, Kanoongo said he sternly rebuked the visitor and asked him to leave immediately. Before leaving, Pathak allegedly left behind a box of sweets at the gate of the residence.

The sweet box was later seized by police after Kanoongo filed a formal complaint. Authorities are examining the contents of the box and investigating the motive behind leaving it.

Cases against Shariq Machhli

The incident has drawn renewed attention to the serious allegations pending against Shariq Machhli. Investigations under the supervision of Kanoongo are already underway in multiple states. These include:

Drugging and raping Hindu girls: Allegations state that Shariq lured young Hindu women, administered intoxicants, and committed sexual assault.

Blackmail through obscene videos: Victims were allegedly filmed without consent, and videos were used to threaten and exploit them.

Forced conversions to Islam: Several girls were reportedly coerced into converting their religion after being subjected to sexual exploitation and intimidation.

Encroachment on community ponds: Shariq and his associates are also accused of unlawfully occupying ponds reserved for fishing rights of marginalized Hindu communities, such as Kevat and Manjhi.

These cases have sparked outrage in local communities, with rights groups and Hindu organizations demanding strict action.

Police and legal response

After the latest pressure attempt, police have registered the incident and are closely monitoring the matter. The sweet box left at Kanoongo's residence was immediately confiscated and taken for examination to rule out any foul play.

Authorities are also investigating how Pathak managed to reach the NHRC member's residence and whether the act was a planned attempt to intimidate or lure Kanoongo into compromise.

Legal experts say the incident could amount to obstruction of justice and criminal intimidation. If proven, fresh charges may be added against those behind the attempt.

Priyank Kanoongo's strong response

Kanoongo, known for his strong stance on child rights and cases involving exploitation, made it clear that such tactics will not deter the ongoing investigations. In his social media post, he stated:

"Shariq's aide came to my residence, requesting that I drop the investigations. He even left a sweet box at my door before running away. This reflects their audacity. But I assure everyone that all cases against Shariq will be investigated with complete strictness and honesty."

He added that the very reason Shariq's network attempted such an act is because investigations are being carried out sincerely, without pressure or compromise.

Broader implications

The case has highlighted the growing attempts by accused persons and their networks to influence judicial and administrative processes. Activists argue that if such attempts can be made on an NHRC member, ordinary complainants and victims face an even greater risk of intimidation.

The incident has also revived discussions about the protection of officials leading sensitive probes. Security measures for Kanoongo may be strengthened in the coming days, sources suggest.

Background of the accused

Shariq alias Machhli has been a controversial figure for years. His name has repeatedly surfaced in police records for crimes involving exploitation, encroachment, and coercion.

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Locally, he has gained notoriety as a man who uses money and muscle power to shield himself from law enforcement.

However, with NHRC stepping in and directing inquiries, multiple cases against him have gained momentum. The pressure attempt at Kanoongo's residence is being seen as a desperate move by his network to escape accountability.



Dainik Bhaskar

NHRC मेंबर के घर पहुंचा 'मछली' का गुर्गा:प्रियंक कानूनगो से शारिक को माफ करने के लिए कहा, मिठाई का डिब्बा छोड़कर भागा

भोपाल16 मिनट पहले

https://www.bhaskar.com/local/mp/bhopal/news/shariq-machlis-henchman-reached-kanungos-house-in-delhi-135830780.html

हिन्दू युवितयों के धर्मांतरण और दुष्कर्म के आरोपी शारिक मछली ने अपने खिलाफ चल रही को जांच रोकने के राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगों को साधने की कोशिश की है। इसके लिए शारिक ने अपने साथ काम करने वाले प्रॉपर्टी कारोबारी का इस्तेमाल किया जिसके द्वारा कानूनगों से मुलाकात कर शारिक को माफ करने की गुजारिश की गई। इस पर प्रियंक कानूनगों ने उसे घर से भगा दिया। जाते-जाते वह कानूनगों के आवास के सामने मिठाई के डिब्बे छोड़ गया जिसे पुलिस ने जब्त कर लिया है।

राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगों ने खुद इसकी जानकारी शेयर की है। एक्स पर पोस्ट के जिरये कानूनगों ने लिखा है कि मेरे दिल्ली शासकीय आवास पर जैनेंद्र पाठक नामक एक व्यक्ति स्वयं को मध्यप्रदेश का निवासी बता कर मुलाकात के लिए आया। मुझसे मिलकर बोला कि वह भोपाल वाले शारिक मछली के साथ प्रॉपर्टी का धंधा करता है व उसकी तरफ से आया है। उसका बहुत नुकसान हो गया है उसको छोड़ दीजिए।" मैंने उसको डांट कर भगा दिया। वह अपने साथ लाई मिठाई देना चाह रहा था जो कि वह जाते वक्त घर के दरवाजे पर छोड़कर भाग गया। हमने पुलिस को शिकायत कर दी है और पुलिस जब्ती कर सामान ले गई है।

कानूनगों ने लिखा है कि शारिक के विरुद्ध हिंदू लड़िकयों को ड्रग देने, बलात्कार करने, वीडियों बनाकर ब्लैकमेल करने और इस्लाम में धर्मांतिरत करने के मामले के अलावा वंचित तबके के हिंदू केवट, मांझी जाति के लोगों के वंशानुगत अधिकार वाले तालाबों पर मत्स्याखेट के लिए कब्जे किए जाने के मामले में मेरे निर्देश पर जांच की जा रही है। इसलिए उसके द्वारा इस तरह का कृत्य करने का साहस किया गया है। कानूनगों ने कहा है कि इन सभी मामलों की जांच पूरी सख्ती और सत्यनिष्ठा से की जाएगी।



Amar Ujala

MP News: प्रियंक कानूनगों के घर पहुंचा शारिक मछली का गुर्गा, प्रलोभन देकर बोला- छोड़ दीजिए, पुलिस को दी शिकायत

https://www.amarujala.com/madhya-pradesh/bhopal/mp-news-shariq-machli-s-henchman-reached-priyank-kanungo-s-house-tempted-him-and-said-let-me-go-lodged-a-c-2025-09-03

न्यूज डेस्क, अमर उजाला, भोपाल Published by: <u>आनंद पवार</u> Updated Wed, 03 Sep 2025 08:26 PM IST

सार

भोपाल

दिल्ली में राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगों के सरकारी आवास पर शारिक मछली गैंग से जुड़ा एक गुर्गा पहुंचा। उसने प्रॉपर्टी सौदे का हवाला देकर कानूनगों को प्रलोभन देने की कोशिश की, लेकिन कानूनगों ने सख्त नाराजगी जताते हुए उसे फटकार लगाई और बाहर निकलवा दिया। घटना के बाद पुलिस को शिकायत दी गई है।

विस्तार

राष्ट्रीय मानवाधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगों के दिल्ली स्थित शासकीय आवास पर शारिक मछली गैंग से जुड़ा एक गुर्गा पहुंच गया। उसने खुद को जैनेंद्र पाठक बताते हुए कहा कि वह मध्य प्रदेश का निवासी है और भोपाल के शारिक मछली के साथ प्रॉपर्टी का कारोबार करता है। कानूनगों ने बताया कि उस व्यक्ति ने उनसे मुलाकात कर कहा कि वो भोपाल वाले शारिक मछली का साथी है, उसका बहुत नुकसान हो गया है, इसलिए उसे छोड़ दीजिए। इस दौरान उसने प्रॉपर्टी सौदे के नाम पर प्रलोभन देने की भी कोशिश की।

प्रियंक कानूनगो ने जताई नाराजगी

प्रियंक कानूनगो ने सख्त नाराजगी जताते हुए जैनेंद्र को फटकार लगाई और तत्काल बाहर निकलवा दिया। आरोपी अपने साथ लाई मिठाई भी देना चाहता था, लेकिन कानूनगो ने मना कर दिया। बाद में वह मिठाई घर के दरवाजे पर छोड़कर वहां से भाग गया। घटना की जानकारी प्रियंक कानूनगो ने सोशल मीडिया पर साझा की। उन्होंने लिखा कि हमने पुलिस को शिकायत कर दी है। पुलिस मिठाई का डिब्बा जब्त कर जांच कर रही है।

शारिक मछली पर गंभीर आरोप

बता दें, सारिक उर्फ शारिक मछली गैंग पर पहले से ही कई संगीन आरोप दर्ज हैं। इनमें हिंदू लड़िकयों को ड्रग्स देना, दुष्कर्म करना, वीडियो बनाकर ब्लैकमेल करना और जबरन धर्मांतरण कराना शामिल है।

AMAR UJALA, Online, 4.9.2025

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प्रियंक कानूनगों ने कहा कि उनके निर्देश पर वंचित तबके के हिंदू केवट और मांझी समाज के वंशानुगत अधिकार वाले तालाबों पर शारिक मछली द्वारा कब्जे और मत्स्याखेट के मामलों की भी जांच की जा रही है। उन्होंने स्पष्ट कहा कि जांच पूरी सख्ती और सत्यिनष्ठा से की जाएगी। प्रियंक कानूनगों ने साफ कहा है कि किसी भी तरह के प्रलोभन और दबाव के आगे वे झुकने वाले नहीं हैं और समाज विरोधी गतिविधियों को उजागर करते रहेंगे।



Lalluram

शारिक मछली को छुड़वाने MP से दिल्ली पहुंचा बिजनेस पार्टनर: राष्ट्रीय मानवाधिकार आयोग सदस्य के घर जाकर दिया 'मिठाई' का लालच, बोला- उसे छोड़ दीजिए...

https://lalluram.com/bhopal-drugs-case-shariq-machhli-gang-partner-reached-national-human-rights-commission-member-priyank-kanungos-house/

saurabh03 Sep 2025, 07:20 PM

मध्यप्रदेश

शब्बीर अहमद, भोपाल। राजधानी भोपाल के है प्रोफाइल ड्रग तस्कर और यौन शोषण के आरोपी शारिक मछली समेत पूरे परिवार पर एमपी सरकार की ताबड़तोड़ कार्रवाई जारी है। लेकिन शारिक मछली को बचाने अब दिल्ली तक दौड़ लगाई जा रही है। ऐसा ही एक मामला सामने आया है, जहां एक शख्स खुद को गैंग का बिजनेस पार्टनर बताकर राष्ट्रीय मानवाधिकार आयोग सदस्य के घर पहुंच गया। इस दौरान वह अपने साथ 'मिठाई' भी ले गया और छोड़ने के लिए कहने लगा।

प्रियंक कानूनगो ने सोशल मीडिया पर किया खुलासा

दरअसल, राष्ट्रीय मानवाधिकार आयोग सदस्य प्रियंक कानूनगों ने सोशल मीडिया पर इसका खुलासा किया है। जिसमें उन्होंने शारिक मछली के गैंग के पार्टनर का उनके घर में आने और इस केस से निकालने की मांग करने का दावा किया है।

'शारिक मछली का बहुत नुकसान हो गया है... छोड़ दीजिए'

प्रियंक कानूनगो ने एक्स पर लिखा, 'मेरे दिल्ली शासकीय आवास पर जैनेंद्र पाठक नामक एक व्यक्ति स्वयं को मध्यप्रदेश का निवासी बता कर मुलाकात के लिए आया। मुझसे मिलकर बोला कि "वो भोपाल वाले शारिक मछली के साथ प्रॉपर्टी का धंधा करता है व उसकी तरफ से आया है। उसका बहुत नुकसान हो गया है उसको छोड़ दीजिए।"

'जांच पूरी सख्ती और सत्यनिष्ठा से की जाएगी'

उन्होंने आगे लिखा, "मैंने उसको डांट कर भगा दिया। वो अपने साथ लाई मिठाई देना चाह रहा था जो वो जाते वक्त घर के दरवाजे पर छोड़कर भाग गया। हमने पुलिस को शिकायत कर दी है। पुलिस डिब्बे को जब्त कर ले गई है। शारिक के विरुद्ध हिंदू लड़िकयों को ड्रग देने, बलात्कार करने, वीडियो बनाकर ब्लैकमेल करने और इस्लाम में धर्मांतरित करने के मामले के अलावा वंचित तबके के हिंदू केवट मांझी जाति के लोगों के वंशानुगत अधिकार वाले तालाबों पर मत्स्याखेट के लिए कब्जे किए जाने के मामले में मेरे निर्देश पर जांच की जा रही है। जांच पूरी सख्ती और सत्यनिष्ठा से की जाएगी।"



Zee News

`मछली' की सिफारिश लेकर NHRC सदस्य के घर पहुंचा गुर्गा, कानूनगो ने फटकार कर निकाला

Bhopal News-राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो के घर मछली परिवार के खिलाफ चल रही जांच रोकने के लिए एक प्रॉपर्टी कारोबारी पहुंचा. कानूनगो के घर पहुंचे प्रॉपर्टी कारोबारी ने खुद को शारिक मछली का पार्टनर बताया. उसने कहा कि जांच की वजह से उसे नुकसान हो रहा है. इस पर प्रियंक कानूनगो ने उसे घर से भगा दिया.

https://zeenews.india.com/hindi/india/madhya-pradesh-chhattisgarh/bhopal/bhopal-property-dealer-reached-nhrc-member-priyank-kanoongo-house-with-shariq-machli-recommendation/2907753

Written By Harsh Katare | Last Updated: Sep 03, 2025, 08:57 PM IST

MP News-भोपाल में हिंदू युवितयों के धर्मांतरण और दुष्कर्म के आरोपी शारिक मछली ने अपने खिलाफ चल रही जांच रोकने के लिए राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगों को साधने को कोशिश की गई है. शारिक ने अपने साथ काम करने वाले एक प्रॉपर्टी कारोबारी का इस्तेमाल किया. उसने प्रियंक कानूनगों से मुलाकात कर शारिक को माफ करने की गुजारिश की गई. प्रियंक कानूनगों ने यह जानकारी सोशल मीडिया एक्स पर साझा किया.

घर से भगाया

प्रिंयक कानूनगों के घर पहुंचे युवक ने उनसे शारिक को माफ करने की गुजारिश की. इस पर प्रियंक कानूनगों ने उसे डांट कर घर से भगा दिया. युवक घर से जाते-जाते कानूनगों के आवास के सामने मिठाई के डिब्बे छोड़ गया, जिसे पुलिस ने जब्त कर लिया है. प्रियंक कानूनगों ने पुलिस में शिकायत की है.

प्रियंक कानूनगो ने दी जानकारी

राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने एक्स पर पोस्ट के जिरए लिखा कि मेरे दिल्ली शासकीय आवास पर जैनेंद्र पाठक नामक एक व्यक्ति स्वयं को मध्यप्रदेश का निवासी बता कर मुलाकात के लिए आया. मुझसे मिलकर बोला कि वह भोपाल वाले शारिक मछली के साथ प्रॉपर्टी का धंधा करता है व उसकी तरफ से आया है. उसका बहुत नुकसान हो गया है उसको छोड़ दीजिए. मैंने उसको डांट कर भगा दिया. वह अपने साथ लाई मिठाई देना चाह रहा था जो कि वह जाते वक्त घर के दरवाजे पर छोड़कर भाग गया. हमने पुलिस को शिकायत कर दी है और पुलिस जब्ती कर सामान ले गई है.

सख्ती और सत्यनिष्ठा से होगी जांच

कानूनगों ने लिखा है कि शारिक के विरुद्ध हिंदू लड़िकयों को ड्रग देने, बलात्कार करने, वीडियो बनाकर ब्लैकमेल करने और इस्लाम में धर्मांतिरत करने के मामले के अलावा वंचित तबके के हिंदू केवट, मांझी जाति के लोगों के वंशानुगत अधिकार वाले तालाबों पर मत्स्याखेट के लिए कब्जे किए जाने के मामले में मेरे निर्देश पर जांच की जा रही है. इसलिए उसके द्वारा इस तरह का कृत्य करने का साहस किया गया है. कानूनगों ने कहा है कि इन सभी मामलों की जांच पूरी सख्ती और सत्यिनष्ठा से की जाएगी.



Web Duniya

NHRC मेंबर प्रियंक कानूनगो तक पहुंचा भोपाल ड्रग्स-रेप केस के आरोपी शारिक मछली का गुर्गा, धंधे का हवाला देकर प्रबोभन की पेशकश

https://hindi.webdunia.com/madhya-pradesh/bhopal-drugs-rape-case-accused-shariq-machli-s-partner-reaches-nhrc-member-priyank-kanungo-125090300089_1.html

Written By विकास सिंह | Last Modified:बुधवार, 3 सितम्बर 2025 (19:20 IST)

राजधानी भोपाल के हाईप्रोफाइल लविजहाद और ड्रग्स केस में गिरफ्तार आरोपी शाहवर मछली और यासीन मछली की ओर से राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगों को प्रलोभन देने का सनसनीखेज मामला सामने आया है। शारिक मछली के कारोबारी साझेदार ने ने प्रियंक कानूनगों को दिल्ली स्थित उनके निवास पर मुलाकात करने और प्रलोबन देने की कोशिश की। गौरतलब है कि राष्ट्रीय मानवाधिकार आयोग पूरे मामले की जांच कर रहा है।

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो जिन्होंन पूरे मामले में सक्रिय भूमिका निभाई है उन्होंने आज खुद सोशल मीडिया जिरए इसकी जानकारी दी। उन्होंने सोशल मीडिया प्लेटफॉर्म एक्स पर लिखा कि "मेरे दिल्ली शासकीय आवास पर जैनेंद्र पाठक नामक एक व्यक्ति स्वयं को मध्यप्रदेश का निवासी बता कर मुलाक़ात के लिए आया। मुझसे मिलकर बोला कि "वो भोपाल वाले शारिक मछली के साथ प्रॉपर्टी का धंधा करता है व उसकी तरफ़ से आया है उसका बहुत नुक़सान हो गया है उसको छोड़ दीजिए।"

उन्होंने आगे लिखा कि "मैंने उसको डाँट कर भगा दिया, वो अपने साथ लाई मिठाई देना चाह रहा था जो कि वो जाते वक्त घर के दरवाजे पर छोड़कर भाग गया। हमने पुलिस को शिकायत कर दी है, पुलिस जप्ती कर ले गई है। शारिक के विरुद्ध हिंदू लड़िकयों को ड्रग देने, बलात्कार करने, वीडियो बनाकर ब्लैकमेल करने और इस्लाम में धर्मांतरित करने के मामले के अलावा वंचित तबके के हिंदू केवट मांझी जाति के लोगों के वंशानुगत अधिकार वाले तालाबों पर मत्स्याखेट के लिए कब्जे किए जाने के मामले में मेरे निर्देश पर जांच की जा रही है। जांच पूरी सख्ती और सत्यनिष्ठा से की जाएगी।

प्रियंक कानूनगों के एक्शन के बाद कार्रवाई-गौरतलब है कि राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगों ने भोपाल ड्रग्स और लव जिहाद केस में मछली परिवार और उसके पुलिस और राजनेताओं से कनेक्शन को लेकर कड़ा एक्शन लिया था। उन्होंने सोशल मीडिया पर लिखा था कि भोपाल का आपराधिक ताना-बाना समिझए।स्कूल कॉलेज में पढ़ने वाली हिंदू लड़िकयों को लिक्षित कर उनको पार्टियों के बहान ड्रग्स की लत लगवाना, बलात्कार कर के वीडियों बनाना,वीडियों के माध्यम से ब्लैकमेल कर सामूहिक यौन शोषण करना और फिर इस्लाम में धर्मांतरण का दबाव बनाकर आजीवन के लिए सेक्स स्लेव बना कर रखना"।

उन्होंने आगे लिखा कि हमारी जाँच की फ़ाइंडिंग्स में हमने साफ़ साफ़ लिखा है कि पुलिस की जाँच अपर्याप्त है जाँच की दिशा अपराध के संरक्षकों की तरफ़ होना चाहिए अतः पुनः जाँच के लिए निर्देश दिए।

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मध्यप्रदेश के मुख्यमंत्री डॉ. मोहन यादव की सख्ती के बाद दो दिन पहले जिस यास्मीन मछली और शावर को पुलिस में ड्रग्स के साथ गिरफ्तार किया है उन दोनों के फ़ोन में कथित रूप से 20 से अधिक लड़िकयों के पोर्न वीडियो मिले हैं। मुझे फोटो प्रमाण के साथ सूचना मिली है कि यास्मीन का चाचा सोहेल पुलिस के कई अफ़सरों का दोस्त है,इन अफ़सरों के भोपाल में रहते निष्पक्ष जाँच संभव नहीं है।



Jagran

सूर्या हांसदा एनकाउंटर मामले में मानवाधिकार आयोग ने लिया संज्ञान, एसपी से मांगी 4 हफ्ते में रिपोर्ट

https://www.jagran.com/jharkhand/ranchi-nhrc-takes-cognizance-of-surya-hansda-encounter-case-in-godda-24034605.html

By Dilip Kuma rEdited By: Nishant Bharti

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राष्ट्रीय मानवाधिकार आयोग ने गोड्डा में आदिवासी कार्यकर्ता सूर्या हांसदा की मुठभेड़ में मौत का संज्ञान लिया है। आजसू नेता संजय मेहता की शिकायत पर आयोग ने गोड्डा के एसपी से जवाब मांगा है कि मुठभेड़ की सूचना समय पर क्यों नहीं दी गई। आयोग ने डीसी व एसपी से चार सप्ताह में रिपोर्ट मांगी है। शिकायतकर्ता ने पुलिस पर फर्जी मुठभेड़ का आरोप लगाया है।

राज्य ब्यूरो,रांची। गोड्डा जिले में एक आदिवासी सामाजिक राजनीतिक कार्यकर्ता सूर्या हांसदा के 11 अगस्त को मुठभेड़ में मारे जाने के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान ले लिया है। झारखंड की राजनीतिक पार्टी आजसू के केंद्रीय महासचिव संजय मेहता के आवेदन पर आयोग ने संज्ञान लिया है।

आयोग ने कहा है कि शिकायतकर्ता के लगाए गए आरोप प्रथम दृष्ट्या पीड़ित के मानवाधिकारों का गंभीर उल्लंघन है। आयोग ने विशेषकर गोड्डा के एसपी को यह स्पष्ट करने का निर्देश दिया है कि वे आयोग के दिशा-निर्देश के अनुसार मुठभेड़ में हुई मौत के बारे में सूचना निर्धारित समय के भीतर आयोग को क्यों नहीं दी।

आयोग ने इस पूरे प्रकरण में गोड्डा के डीसी व एसपी से चार सप्ताह के भीतर कृत कार्रवाई रिपोर्ट आयोग को भेजने का निर्देश दिया है। इसके लिए आयोग ने शिकायतकर्ता की शिकायत की कॉपी भी दोनों ही अधिकारियों को भेजी है, ताकि वे उस अनुरूप अपना जवाब दे सकें।

वे अपनी रिपोर्ट एनएचआरसी पोर्टल पर या स्पीड पोस्ट के माध्यम से भेज सकते हैं। कोई भी ऑडियो-वीडियो या पेन ड्राइव भी स्पीड पोस्ट के माध्यम से भेज सकते हैं। ईमेल के माध्यम से भेजी गई रिपोर्ट व प्रतिक्रियाओं पर विचार नहीं किया जाएगा।

शिकायतकर्ता ने आयोग में जो की है शिकायत

शिकायतकर्ता ने आयोग को जानकारी दी है कि सूर्या हांसदा की एक फर्जी पुलिस मुठभेड़ में गैर कानूनी तरीके से हत्या की गई है। शिकायतकर्ता ने आगे आरोप लगाया कि सूर्या हांसदा के विरुद्ध कोई अदालती वारंट नहीं था। इसके बावजूद उसे 10 अगस्त को गिरफ्तार किया गया और बाद में पुलिस ने उसे मार डाला।

वहीं, पुलिस का दावा था कि तलाशी अभियान के दौरान मुठभेड़ हुई थी। शिकायतकर्ता के अनुसार सूर्या हांसदा के परिवार के लोग पुलिस के बयान से असहमत थे। वे सूर्या हांसदा के शरीर के अगले हिस्से पर जलने के निशान व गोली के घाव, पुलिस या कथित हमलावरों को कोई चोट न लगने की जानकारी दे रहे थे।

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परिजन का कहना था कि पुलिस ने पहले भी मुठभेड़ में मारने की धमकी दी थी। शिकायतकर्ता ने इसे हत्या का स्पष्ट मामला बताते हुए गहन जांच व न्याय की मांग की है।

विधानसभा में भी मुद्दा बना सूर्या हांसदा का मामला, चल रही है सीआईडी जांच

गोड्डा में मुठभेड़ में सूर्या हांसदा की मौत का मामला झारखंड विधानसभा में भी मुद्दा बना। इस मामले में विधानसभा की कार्यवाही भी बाधित हुई। विपक्ष पूरे मामले की जांच सीबीआई से कराने पर अड़ा रहा, जिसके लिए अब भी आंदोलन जारी है। वहीं, सत्ता पक्ष ने सदन को आश्वस्त किया कि पूरे मामले की जांच सीआईडी से कराई जा रही है। सत्ता पक्ष के अनुसार मुठभेड़ फर्जी नहीं था।



Bhaskar Hindi

राजनीति: राष्ट्रीय मानवाधिकार आयोग ने सूर्या हांसदा एनकाउंटर पर लिया संज्ञान, गोड्डा के डीसी-एसपी से चार हफ्ते में मांगी रिपोर्ट

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राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने झारखंड के गोड्डा जिले में सामाजिक-राजनीतिक तौर पर सक्रिय सूर्या हांसदा के कथित पुलिस एनकाउंटर में मारे जाने की घटना पर संज्ञान लिया है। आयोग ने गोड्डा के उपायुक्त और पुलिस अधीक्षक से चार हफ्ते के भीतर विस्तृत रिपोर्ट मांगी है।

रांची, 3 सितंबर (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने झारखंड के गोड्डा जिले में सामाजिक-राजनीतिक तौर पर सक्रिय सूर्या हांसदा के कथित पुलिस एनकाउंटर में मारे जाने की घटना पर संज्ञान लिया है। आयोग ने गोड्डा के उपायुक्त और पुलिस अधीक्षक से चार हफ्ते के भीतर विस्तृत रिपोर्ट मांगी है।

इस मामले में आयोग के समक्ष आजसू पार्टी की ओर से शिकायत दर्ज कराई गई थी। आयोग के अनुसार शिकायत में लगाए गए आरोपों का प्रथम दृष्ट्या मानवाधिकारों का गंभीर उल्लंघन होने का संकेत मिलता है। आयोग ने गोड्डा के डीसी और एसपी को 2 सितंबर को नोटिस जारी कर कार्रवाई रिपोर्ट 30 दिनों के भीतर प्रस्तुत करने का आदेश दिया है।

आयोग ने विशेष जांच दल गठित करने के निर्देश भी दिए हैं। नोटिस में गोड्डा पुलिस से स्पष्टीकरण मांगा गया है कि आयोग के दिशानिर्देशों के अनुसार मुठभेड़ की जानकारी निर्धारित समय में क्यों नहीं दी गई। सूर्या हांसदा को गोड्डा जिले की पुलिस ने 10 अगस्त को देवघर जिले में उनके घर से उठाया और 11 अगस्त को बोआरीजोर थाना क्षेत्र स्थित ललमटिया धमनी पहाड़ में उनके एनकाउंटर में मारे जाने का दावा किया।

उनके परिजनों के अनुसार, सूर्या बीमार थे और इलाज कराकर लौटे थे, लेकिन गिरफ्तारी के बाद उनका न मेडिकल परीक्षण हुआ और न ही कोर्ट में पेशी। सूर्या हांसदा का राजनीतिक करियर विभिन्न पार्टियों से जुड़ा रहा। उन्होंने पहली बार 2009 में झारखंड विकास मोर्चा से चुनाव लड़ा। 2014 में भी इसी पार्टी के उम्मीदवार के तौर पर मैदान में उतरे। 2019 में भाजपा से चुनाव लड़ा, लेकिन दूसरे स्थान पर रहे। 2024 में भाजपा से टिकट न मिलने पर उन्होंने जेएलकेएम (झारखंड लोकतांत्रिक क्रांतिकारी मोर्चा) से चुनाव लड़ा, लेकिन किसी भी चुनाव में जीत नहीं हासिल कर पाए।

हाल ही में सूर्या हांसदा के खिलाफ साहिबगंज के मिर्जाचौकी थाना और गोड्डा के ललमटिया थाना में कई गंभीर अपराधों में एफआईआर दर्ज की गई थी। उनके कथित एनकाउंटर के बाद स्थानीय लोग और परिवार के सदस्य निष्पक्ष जांच की मांग कर रहे हैं।



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Jharkhand: राष्ट्रीय मानवाधिकार आयोग ने सूर्या हांसदा एनकाउंटर पर लिया संज्ञान

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रांची। सूर्या हांसदा एनकाउंटर पर मची सियासी घमासान के बीच बड़ी खबर आई है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने झारखंड के गोड्डा जिले में सामाजिक-राजनीतिक तौर पर सक्रिय सूर्या हांसदा के कथित पुलिस एनकाउंटर में मारे जाने की घटना पर संज्ञान लिया है।

आयोग ने गोड्डा के उपायुक्त और पुलिस अधीक्षक से चार हफ्ते के भीतर विस्तृत रिपोर्ट मांगी है। इस मामले में आयोग के समक्ष आजसू पार्टी की ओर से शिकायत दर्ज कराई गई थी।

आयोग के अनुसार शिकायत में लगाये गये आरोपों का प्रथम दृष्ट्या मानवाधिकारों का गंभीर उल्लंघन होने का संकेत मिलता है। आयोग ने गोड्डा के डीसी और एसपी को 2 सितंबर को नोटिस जारी कर कार्रवाई रिपोर्ट 30 दिनों के भीतर प्रस्तुत करने का आदेश दिया है।

आयोग ने विशेष जांच दल गठित करने के निर्देश भी दिए हैं। नोटिस में गोड्डा पुलिस से स्पष्टीकरण मांगा गया है कि आयोग के दिशा-निर्देशों के अनुसार मुठभेड़ की जानकारी निर्धारित समय में क्यों नहीं दी गई।

सूर्या हांसदा को गोड्डा जिले की पुलिस ने 10 अगस्त को देवघर जिले में उनके घर से उठाया और 11 अगस्त को बोआरीजोर थाना क्षेत्र स्थित ललमटिया धमनी पहाड़ में उनके एनकाउंटर में मारे जाने का दावा किया।

उनके परिजनों के अनुसार, सूर्या बीमार थे और इलाज कराकर लौटे थे, लेकिन गिरफ्तारी के बाद उनका न मेडिकल परीक्षण हुआ और न ही कोर्ट में पेशी।

सूर्या हांसदा का राजनीतिक करियर विभिन्न पार्टियों से जुड़ा रहा। उन्होंने पहली बार 2009 में झारखंड विकास मोर्चा से चुनाव लड़ा। 2014 में भी इसी पार्टी के उम्मीदवार के तौर पर मैदान में उतरे।

2019 में भाजपा से चुनाव लड़ा, लेकिन दूसरे स्थान पर रहे। 2024 में भाजपा से टिकट न मिलने पर उन्होंने जेएलकेएम (झारखंड लोकतांत्रिक क्रांतिकारी मोर्चा) से चुनाव लड़ा, लेकिन किसी भी चुनाव में जीत नहीं हासिल कर पाए।

हाल ही में सूर्या हांसदा के खिलाफ साहिबगंज के मिर्जा चौकी थाना और गोड्डा के ललमटिया थाना में कई गंभीर अपराधों में एफआईआर दर्ज की गई थी। उनके कथित एनकाउंटर के बाद स्थानीय लोग और परिवार के सदस्य निष्पक्ष जांच की मांग कर रहे हैं।



Lagatar

सूर्या हांसदा केस: आयोग ने डीसी-एसपी से मांगी चार हफ्ते में रिपोर्ट

https://lagatar.in/surya-hansda-case-commission-seeks-report-from-dc-sp-in-four-weeks

By VAIBHAV | Sep 03, 2025 03:10 PM

Ranchi: सूर्या हांसदा केस में राष्ट्रीय मानवाधिकार आयोग ने सख्ती दिखाई है. आजसू का प्रयास रंग लाया है. आजसू के केंद्रीय महासचिव संजय मेहता द्वारा दर्ज कराए गए आवेदन पर आयोग ने संज्ञान लिया और गोड्डा के डीसी और एसपी से चार सप्ताह के भीतर रिपोर्ट मांगी है. आयोग की गंभीरता से पीड़ित परिवार को न्याय की आस जगी है.

राष्ट्रीय मानवाधिकार आयोग ने प्रियांक कानूनगो, माननीय सदस्य की अध्यक्षता में, मानवाधिकार संरक्षण अधिनियम 1993 की धारा 12 के तहत इस मामले पर कार्रवाई की है. आयोग ने शिकायत में लगाए गए आरोपों को प्रथम दृष्ट्या मानवाधिकारों का गंभीर उल्लंघन माना और निर्देश जारी किए हैं.

आजसू की ओर से संजय मेहता ने 20 अगस्त को आयोग में मामला दर्ज कराया था. 27 अगस्त को आवेदन पर केस दर्ज हुआ. 29 अगस्त को आयोग ने विशेष जांच दल गठित करने का निर्देश एनएचआरसी महानिदेशक (जांच) को दिया. इसके बाद 2 सितंबर को आयोग ने गोड्डा के डीएम और एसपी को नोटिस जारी कर चार सप्ताह में कार्रवाई रिपोर्ट मांगी. साथ ही गोड्डा पुलिस से पूछा गया कि मुठभेड़ की जानकारी समय पर आयोग को क्यों नहीं दी गई.

संजय मेहता ने कहा कि यह लड़ाई सच और न्याय की है. आयोग की सख्ती से भरोसा जगा है. उन्होंने कहा कि आदिवासी-मूलवासी पर गोली चलाना पुलिसिया बर्बरता का परिचायक है और अब इस मामले में न्याय मिलना जरूरी है.



Hindustan Times

NHRC notice to Maharashtra chief secy over township project-linked allegations

https://www.hindustantimes.com/india-news/nhrc-notice-to-maharashtra-chief-secy-over-township-project-linked-allegations-101756924895827.html

September 4, 2025

New Delhi, Based on a complaint alleging that a township project in Maharashtra is being advertised as a "religion-specific residential enclave", the NHRC has issued a notice to the state's chief secretary to have the allegations inquired into and submit an "action-taken report", according to the proceedings of the case.

NHRC notice to Maharashtra chief secy over township project-linked allegations

The National Human Rights Commission has sought the response "within two weeks".

The complainant brought to the commission's notice a "highly-disturbing" development near Mumbai, where a township project is being allegedly "promoted and developed exclusively for persons belonging to one religion", read the proceedings dated September 3.

The proceedings mentioned that the religion being referred to is of a minority community.

The complainant further alleged that the project is being "advertised as a religion-specific residential enclave", which "violates" provisions of the Constitution, according to the proceedings, in which the victim name column says, "public".

The Protection of Human Rights Act, 1993 has entrusted the NHRC with the responsibility of protecting and promoting the rights of all human beings in the country and the panel has the powers of a civil court for conducting an inquiry under section 13 of the Act, the proceedings say.

The proceedings of the case mention that the notice has been issued under section 12 of the PHR Act. The allegations made in the complaint "prima facie seem to be serious violations" of the human rights of the victims, the proceedings say.

The registry is directed to issue a notice to the chief secretary of the government of Maharashtra, with "directions to get the allegations made in the complaint inquired into, and to submit an Action Taken Report", the proceedings say.

The NHRC has also directed the authority concerned to submit the provisions under which such "permission or licence" for the township has been granted, "based on religion, which threatens the sovereignty, integrity and unity of India", according to the proceedings.

This article was generated from an automated news agency feed without modifications to text.



Devdiscourse

NHRC Probes Alleged Religion-Specific Township Project in Maharashtra

The National Human Rights Commission (NHRC) has issued a notice to Maharashtra's chief secretary regarding a complaint about a township project allegedly marketed as exclusive to a specific religion near Mumbai. The NHRC seeks an inquiry and an action-taken report, citing potential constitutional violations.

https://www.devdiscourse.com/article/law-order/3614461-nhrc-probes-alleged-religion-specific-township-project-in-maharashtra

Devdiscourse News Desk | New Delhi | Updated: 04-09-2025 00:11 IST | Created: 04-09-2025 00:11 IST

The National Human Rights Commission (NHRC) has taken cognizance of a complaint against a township project in Maharashtra, accused of targeting residents of a specific religion. The project, reportedly situated near Mumbai, is alleged to be breaching constitutional principles by promoting exclusivity based on religion.

On September 3, the NHRC instructed Maharashtra's chief secretary to investigate these allegations and provide an action-taken report within two weeks. The commission considers this a serious human rights issue, potentially violating the rights of individuals from minority communities.

The inquiry will explore the legal framework permitting the development of this project. The NHRC is keen to understand the basis for any permissions that might have been granted, questioning their alignment with India's sovereignty, integrity, and unity.

(With inputs from agencies.)



One India

एनएचआरसी ने महाराष्ट्र में धर्म-विशिष्ट टाउनिशप परियोजना के आरोपों की जांच का अनुरोध किया

https://hindi.oneindia.com/news/india/nhrc-notice-maharashtra-chief-secretary-township-project-allegations-011-1377861.html

By Oneindia Staff Updated: Thursday, September 4, 2025, 0:31 [IST]

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मुंबई के पास एक टाउनशिप परियोजना के बारे में एक शिकायत के बाद महाराष्ट्र के मुख्य सचिव को नोटिस जारी किया है। कथित तौर पर यह परियोजना एक धर्म-विशिष्ट आवासीय क्षेत्र के रूप में विपणन की जा रही है, जो संवैधानिक प्रावधानों का उल्लंघन कर सकती है। NHRC ने दो सप्ताह के भीतर कार्रवाई रिपोर्ट मांगी है।

शिकायत में एक अल्पसंख्यक धर्म के व्यक्तियों के लिए विशेष रूप से विकास को बढ़ावा देने के बारे में चिंताओं को उजागर किया गया है। शिकायतकर्ता के अनुसार, यह स्थिति मानवाधिकारों का गंभीर उल्लंघन है। 3 सितंबर की तारीख के NHRC की कार्यवाही, भारत की संप्रभुता, अखंडता और एकता के लिए संभावित खतरे को रेखांकित करती है।

NHRC, मानवाधिकार संरक्षण अधिनियम, 1993 के तहत काम करता है, जो इसे पूरे भारत में मानवाधिकारों की रक्षा और संवर्धन करने का अधिकार देता है। आयोग अधिनियम की धारा 13 के तहत एक सिविल न्यायालय के अधिकार के साथ जांच कर सकता है। इस मामले में, नोटिस उसी अधिनियम की धारा 12 के तहत जारी किया गया था। NHRC ने महाराष्ट्र सरकार को आरोपों की पूरी तरह से जांच करने का निर्देश दिया है। आयोग उन कानूनी प्रावधानों का विवरण भी मांगता है जिनके तहत इस तरह की धर्म-आधारित टाउनिशप परियोजना को अनुमति या लाइसेंस दिया गया था।

निहितार्थ और अगले कदम

NHRC की भागीदारी आरोपों की गंभीरता को रेखांकित करती है। कार्रवाई रिपोर्ट और कानूनी स्पष्टीकरण मांगकर, आयोग का लक्ष्य यह सुनिश्चित करना है कि मानवाधिकारों को बरकरार रखा जाए और राष्ट्रीय एकता के लिए किसी भी संभावित खतरे को तुरंत संबोधित किया जाए।

यह मामला संवैधानिक अधिकारों के साथ विकास को संतुलित करने में चल रही चुनौतियों को उजागर करता है। इस जांच का परिणाम पूरे भारत में इसी तरह की परियोजनाओं के लिए महत्वपूर्ण मिसाल कायम कर सकता है।

With inputs from PTI



Amar Ujala

Bhopal: अवैध शराब दुकान पर नहीं की कार्रवाई, राष्ट्रीय मानवाधिकार आयोग ने कलेक्टर और आयुक्त को जारी किया समन

https://www.amarujala.com/madhya-pradesh/bhopal/bhopal-no-action-taken-against-illegal-liquor-shop-national-human-rights-commission-issues-summons-to-collec-2025-09-03

न्यूज डेस्क, अमर उजाला, भोपाल Published by: संदीप तिवारी Updated Wed, 03 Sep 2025 10:11 PM IST

सार

भोपाल

भोपाल में अवैध शराब दुकान-कम-बार पर कार्रवाई नहीं करने पर राष्ट्रीय मानवाधिकार आयोग ने भोपाल कलेक्टर और आबकारी आयुक्त को समन जारी जारी कर 3.अक्टूब 2025 को मानव अधिकार आयोग के दिल्ली स्तिथ केंद्रीय कार्यालय में आवश्यक प्रतिवेदन सहित व्यक्तिगत रूप से उपस्थित होने को कहा है।

विस्तार

राजधानी भोपाल में अवैध शराब दुकान-कम-बार पर कार्रवाई नहीं करने पर राष्ट्रीय मानवाधिकार आयोग ने भोपाल कलेक्टर कौशलेन्द्र विक्रम सिंह और आबकारी आयुक्त को समन जारी जारी कर 3.अक्टूब 2025 को मानव अधिकार आयोग के दिल्ली स्तिथ केंद्रीय कार्यालय में आवश्यक प्रतिवेदन सहित व्यक्तिगत रूप से उपस्थित होने को कहा है। दरअसल भोपाल के पाँश अरेरा कॉलोनी में आवासीय भूखंड पर अवैध शराब दुकान-कम-बार संचालित किया जा रहा जिसकी शिकायत रहवासियों द्वारा जिला प्रशासन से की गई परंतु आबकारी विभाग की लापरवाही के चलते आज तक कोई कार्रवाई नहीं की गई जिसके बाद रहवासियों द्वारा राष्ट्रिय मानव अधिकार आयोग के समक्ष आवेदन प्रस्तुत किया गया था।

इसलिए जारी हुआ समन

जानकारी के मुताबिक 28.जुलाई 2025 को आयोग के सदस्य प्रियांक कनूगो की पीठ ने इस मामले में मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 12 के अंतर्गत संज्ञान लिया था।प्रदेश सरकार को निर्देशित किया गया था कि भोपाल के जिला मजिस्ट्रेट को नोटिस जारी कर शिकायत की जांच कराकर 15 दिनों में कार्रवाई प्रतिवेदन (ATR) प्रस्तुत किया जाए। इसके बावजूद आयोग के निर्देशों तथा 19.अगस्त.2025 को भेजे गए स्मरण पत्र के बाद भी आवश्यक प्रतिवेदन प्रस्तुत नहीं किया गया। आयोग ने इस पर गंभीर दृष्टिकोण अपनाते हुए आबकारी आयुक्त एवं जिला मजिस्ट्रेट, भोपाल को सशर्त सम्मन (Conditional Summons) जारी किय गया है। उन्हें 3.अक्टूब 2025 को मानव अधिकार आयोग के दिल्ली स्तिथ केंद्रीय कार्यालय में आवश्यक प्रतिवेदन सिंहत व्यक्तिगत रूप से उपस्थित होने का आदेश जारी किया गया है।

यह बेहद शर्मनाक

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कांग्रेस प्रवक्ता विवेक त्रिपाठी ने कहा है कि यह बेहद शर्मनाक है कि आयोग की बार-बार की नोटिस और चेताविनयों के बावजूद सरकार ने आज तक कोई कार्रवाई नहीं की। यह लापरवाही नहीं, बिल्क शराब मािफयाओं के साथ खुली साठगांठ है। भाजपा सरकार जनता की सुरक्षा नहीं, बिल्क मािफयाओं के मुनाफे की चौकीदारी कर रही है।

आंदोलन की चेतावनी

कांग्रेस प्रवक्ता ने कहा कि शराब दुकान धार्मिक स्थल और बच्चों के अस्पताल के पास खुलवाना न सिर्फ नियमों का उल्लंघन है, बल्कि रहवासियों के अधिकारों का हनन और समाज की आत्मा के खिलाफ गंभीर अपराध है। यह सब आबकारी विभाग, जिला प्रशासन और शराब माफियाओं की मिलीभगत से हुआ है। उन्होंने चेतावनी दी कि अगर सरकार ने इस अवैध दुकान को तुरंत बंद कर, लाइसेंस रद्द नहीं किया और दोषी अधिकारियों पर कार्रवाई नहीं की, तो कांग्रेस सड़कों पर उतरकर जनता के हित में आंदोलन करेगी। भाजपा सरकार को तत्काल प्रभाव से इस मामले में सख्त एक्शन लेना चाहिए।